

KARNATAKA LEGISLATIVE ASSEMBLY SIXTEENTH LEGISLATIVE ASSEMBLY SEVENTH SESSION

THE KARNATAKA DECRIMINALISATION (AMENDMENT OF PROVISIONS) BILL, 2025

(LA Bill No. 59 of 2025)

A Bill to amend certain enactments for decriminalising and rationalising offences and to further enhance trust-based governance for ease of living and doing business.

Whereas it is to amend certain enactments for decriminalising and rationalising offences and to further enhance trust-based governance for ease of living and doing business and for matters connected therewith for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the seventy sixth year of the Republic of India, as follows:-

- **1. Short title, commencement and application.-** (1) This Act may be called the Karnataka Decriminalisation (Amendment of Provisions) Act, 2025. This legislative initiative aimed at reforming the compliance landscape for employers in the Karnataka by decriminalising compliance related to minor procedural offenses.
- (2) It shall come into force on such date as the Government of Karnataka may, by notification in the Official Gazette, appoint and different dates may be appointed for amendments relating to different enactments.
- (3) The amendment or repeal of any enactment by this Act shall not affect any other enactment in which the amended or repealed enactment has been applied, incorporated or referred to.
- (4) This Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect thereof, or any release or discharge of, or from any debt, penalty, obligation, liability, claim or demand or any indemnity already granted, or the proof of any past act or thing;
- (5) This Act shall not affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed, or recognised or derived by, in or from any enactment hereby amended or repealed.
- (6) the amendment or repeal of any enactment by this Act shall not revive restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.
- **2. Amendment of Karnataka Act 36 of 1964.-** In the Bangalore Water Supply and Sewerage) Act, 1964 (Karnataka Act 36 of 1964),-
 - (1) in section 62,-
- (a) after clause (b), in the hanging para the words, "with imprisonment which may extend to six months or", shall be omitted;

- (b) in clause (i).-
 - (i) for the word "fine", the word "penalty", shall be substituted; and
 - (ii) the words "or with both" shall be omitted;
- (c) for the table and entries relating thereunder the following table, shall be substituted, namely:-

"TABLE

		Maximum		
Provisions of the Act	Subject	penalty which may be imposed	Daily penalty which may be imposed	
(1)	(2)	(3)	(4)	
Section 28	Trespassing on premises connected with water supply.	10,000	-	
Section 30	Failure to maintain house connections in conformity with regulations	10,000	-	
Section 32 Sub-Section (2)	Occupying or allowing occupation of house without proper water supply	10,000	-	
Section 32 Sub-Section (3)	Failure to comply with requisition to make house connection	10,000	100	
Section 34	Use for non-domestic purposes of water supplied for domestic purposes	50,000	100	
Section 49	Waste or misuse of water	50,000	-	
Section 50	Refusal of admittance, etc	10,000	-	
Section 52 Sub-section (1)	Laying of water pipes, etc., in a position where the same may be injured or water therein polluted	50,000	100	
Section 59 Sub-section (1)	Execution of work by a person other than a licensed plumber	20,000	-	
Section 59 Sub-section (2)	Failure to furnish when required name of licensed plumber employed	10,000	-	
Section 59 Sub-section (6)	Licensed plumbers not to demand more than the charges prescribed	10,000	-	
Section 59 Sub-section (8)	Licensed plumbers not to contravene regulations or execute work carelessly or negligently, etc.,	10,000	-	
Section 60	Prohibition of willful or neglectful acts relating to water works.	50,000	-	

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- (2) in section 85,-
- (a) after clause (b), in the hanging para, the words, "with imprisonment which may extend to six months or", shall be omitted;
 - (i) in clause (i) for the word "fine", the word "penalty", shall be substituted; and
 - (ii) the words "or with both", shall be omitted.
 - (b) for the table, the following table and entries relating thereto, shall be substituted, namely:-

"TABLE

Provisions of the Act	Subject	Maximum penalty which may be imposed	Daily penalty which may be imposed
(1)	(2)	(3)	(4)
Section 65	Injury to, or interference with free flow of contents of Board sewers or drains or sewers communicating with Board sewers	50,000	500
Section 66 Sub-section (2)	Private drain not to be connected with Board sewers without notice	10,000	100
Section 67	Non-compliance with requisition for drainage of un-drained premises	20,000	200
Section 68	Erection of new premises without drains	50,000	-
Section 69	Non-compliance with requisition for maintenance of drainage works for any group or block of premises	50,000	
Section 70	Non-compliance with direction to close or limit the use of private drains in certain cases	50,000	-
Section 71	Non-compliance with Sanitary Engineer's orders regarding the use of a drain by a person other than the owner thereof	50,000	-
Section 72	Non-compliance with requisition for keeping sewage and rain water drains distinct	50,000	-
Section 73	Non-compliance with requisition for the pavement of court yard <i>etc.</i> ,	10,000	-
Section 75	Connection with Board sewers without written permission	50,000	500
Section 78 sub-section (4)	Non-compliance with requisition to close, remove or divert a pipe or drain	50,000	500
Section 82 sub-section (1)	Execution of work by a person other than a licensed plumber	50,000	
Section 82 sub-section (2) read with section 59 (2)	Failure to furnish when required name of licensed plumber employed	10,000	
Section 82 sub-section (6) read with section 59(2)	Licensed plumbers not to demand more than the charges prescribed	50,000	
Section 82 sub-section (8) read with section 59(2)	Licensed plumbers not to contravene regulations or execute work carelessly or negligently. <i>Etc.</i> ,	50,000	

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3. Amendment of Karnataka Act 34 of 1987.- In the Karnataka Urban Development Authorities Act, 1987 (Karnataka Act 34 of 1987),-

- (1) in section 32, in sub-section (9), for the words, "fine which may extend to ten thousand rupees", the words, "penalty which may extend to fifty thousand rupees", shall be substituted; and
- (2) in section 75 for the words, "with fine which may extend to five hundred rupees and in the case of a continuing contravention, with fine which may extend to fifty rupees", the words, "with penalty which may extend to five thousand rupees and in the case of a continuing contravention, with penalty which may extend to five hundred rupees", shall be substituted.
- **4. Amendment of Karnataka Act 27 of 1966.-** In the Karnataka Agricultural produce marketing (Regulation and Development) Act, 1966 (Karnataka Act 27 of 1966),-
- (1) in section 118, for the words, "imprisonment for a term which may extend to six months or with fine which may extend to five thousand rupees or with both", the words, "imprisonment for a term which may extend to three months or with fine which may extend to ten thousand rupees for the first offence, for second offence rupees twenty thousand and for third offence thirty thousand or with both", shall be substituted.

(2) in section 118A,-

- (a) in sub-section (1), for the words "be punished with fine not exceeding rupees five thousand", the words, "be punished with penalty not exceeding rupees ten thousand for the first offence, for second offence rupees twenty thousand and for third offence rupees thirty thousand", shall be substituted.
- (b) in sub section (2) for the words "punished with imprisonment for a term which may extend to six months and with fine which may extend to twice the value of the price and in the case of continuing contravention with a further fine which may extend to rupees one thousand per day", the words, "punished with imprisonment for a term which may extend to three months or with both which may extend to twice the value of the price and in the case of continuing contravention with a further fine which may extend to rupees ten thousand for the first offence, for second offence rupees twenty thousand and for third offence rupees thirty thousand", shall be substituted;
- (3) in section 121, for the words, "be punished with imprisonment which may extend to one year and with fine which may extend to one thousand rupees", the words, "be punished with imprisonment which may extend to six months or both and with fine which may extend to rupees ten thousand for the first offence, for second offence rupees twenty thousand and for third offence rupees thirty thousand", shall be substituted.
- (4) in section 131I, for the words, "conviction, be punished with imprisonment for a term which may extend to six months or with a fine which may extend to five thousand rupees or with both", the words, "conviction be punished with imprisonment which may extend to three months or with both which may extend to rupees ten thousand for the first offence, for second offence rupees twenty thousand and for third offence rupees thirty thousand", shall be substituted.
- **5. Amendment of Karnataka Act 11 of 1961.-** In the Karnataka Warehouses Act, 1961 (Karnataka Act 11 of 1962), in section 33, for the words, "with simple imprisonment which may extend to six months, or with fine which may extend to one thousand rupees, or with both", the words, "with penalty which may extend to ten thousand rupees", shall be substituted.

- **6. Amendment of Karnataka Act 21 of 2015.-** In the Karnataka Tourism Trade (Facilitation and Regulation) Act, 2015 (Karnataka Act 21 of 2015),-
- (1) in section 8, for sub-section (5), the following shall be substituted, namely:-
 - "(5) Any person or Organisation who having been found to be conducting or operating a category of tourism trade requiring mandatory registration or recognition under sub-section (3), without such valid registration, and having been subjected to an initial penalty or warming for such non-compliance under sub-section (4), continues to contrivance the provisions of sub-sections (3), shall be liable to further penalties and administrative sanctions to be imposed by the prescribed Authority in accordance with such procedure as may be prescribed.
 - (a) For the first such instance of contravention, such person shall be liable to a monetary penalty as may be prescribed, Authority may order the suspension, for a period which may extend to three months of any existing trade license or No Objection Certificate (NOC) from local authorities held by such person for the tourism trade concerned or may direct such authorities to suspend the same.
 - (b) For the second such instance of continued contravention, such person shall be liable to a monetary penalty, which shall be significantly higher than that for the first instance of continued contravention, as may be prescribed. In addition, the prescribed authority may order the suspension, for a period which may extend to six months of any existing trade license or No Objection Certificate from local authorities held by such person for the tourism trade concerned or may direct such authorities to suspend the same.
 - (c) For the third or any subsequent such instance of continued contravention, such person shall be liable to a monetary penalty, which shall be significantly higher than that for the second instance of continued contravention, such penalty shall be as may be prescribed. The prescribed authority shall order the cancellation or termination or direct the concerned local authorities to cancel or terminate, any existing trade license or No Objection Certificate held by such person for the tourism trade concerned:

Provided that, no such monetary penalty or administrative sanction shall be imposed without giving the person concerned a reasonable opportunity of being heard. The rules shall also prescribe the criteria for determining continued and repeat offenses and the appellate mechanism."

- (2) In section 16,-
- (a) in sub section (8), for the words, "fine and whoever repeats or continues to act as a tour guide, having been fined for such offence, shall be arrested without warrant by any police officer not below the rank of sub-inspector", the word "penalty", shall be substituted; and
 - (b) for sub section (9), the following shall be substituted, namely:-
 - "(9) Any person who, having been previously penalised under subsection (8), for acting as a Guide without valid license or registration or in contravention of the conditions of license or registration, continues to act as such or repeats the offense, shall be liable to further penalties and administrative sanctions to be imposed by the Prescribed Authority in such manner as may be prescribed in rules.
 - (a) For the first such offense, such person shall be liable to a monetary penalty as may be prescribed. The Prescribed Authority may

order the suspension of their license or registration or recognition (If any previously obtained and is being misused or if they are operating despite a prior penalty for non registration), for a period which may extend to three months.

- (b) For the second such repeated offense, such person shall be liable to a monetary penalty, which shall be significantly higher than that for the first repeated offense, as may be prescribed and the Prescribed Authority may of their license or order the suspension registration or recognition (if any) for a period which may extend to six months.
- (c) For the third or any subsequent such repeated offence such person shall be liable to a monetary penalty, which shall be significantly higher than that for the second repeated offence, as may be prescribed. In addition, the Prescribed Authority shall order the cancellation or permanent revocation of any license or registration or recognition held by such person and may debar them from applying for registration for a prescribed period:

Provided that, no such monetary penalty or administrative sanction shall be imposed without giving the person concerned a reasonable opportunity of being heard. The criteria for determining continued and repeat offenses and the appellate mechanism shall be as may be prescribed."

- (3) In section 19, sub-section (2) and (3) shall be omitted.
- (4) In section 23,-
 - (a) in sub-section (2),-
 - (i) for clause (a), the following shall be substituted, namely:-
 - "(a) Any person who contravenes the provisions of clause (a) of sub-section (1) by committing any act of touting or malpractice against any tourist, or by engaging in begging or hawking articles for sale at any Area or Place of Tourism Significance, where such practice is prohibited by rules or specific orders, shall be liable to penalties and administrative sanctions to be imposed by the Prescribed Authority or Adjudicating Officer, or by Tourist Mitra for minor initial infractions in accordance with such procedure as may be prescribed.
 - (i) For the first such offense, such person shall be liable to a monetary penalty as may be prescribed. Where the offender is an operator of a tourism trade or holds any license or No Objection Certificate or registration, the prescribed Authority or Adjudicating Officer may order the suspension of such license or No Objection Certificate or registration for a period which may extend to three months.
 - (ii) For the second such offense, such person shall be liable to a monetary penalty, which shall be significantly higher than that for the first offense, as may be prescribed. Where applicable, the prescribed authority or adjudicating officer may order the suspension of such license or No Objection Certificate or registration for a period which may extend to six months.
 - (iii) For the third or any subsequent such offense, such person shall be liable to a monetary penalty, which shall be significantly higher than that for the second offense, as may be prescribed.

Where applicable, the prescribed authority or adjudicating officer shall order the cancellation termination or of such license or No Objection Certificate or registration:

Provided that, no such monetary penalty or administrative sanction (beyond minor on-the-spot penalties by Tourist Mitra, if prescribed for specific minor acts) shall be imposed without giving the person concerned a reasonable opportunity of being heard. The criteria for determining continued and repeat offenses and the appellate mechanism shall be as may be prescribed."

- (ii) for clause (b), the following shall be substituted, namely:-
 - "(b) Any person who contravenes the provisions of clause (b) of sub-section (1), by abetting the commission of any act of touting or malpractice against any tourist, or the act of begging or hawking of articles for sale in any Area or Place of Tourism Significance (where prohibited), shall be liable to penalties and administrative sanctions to be imposed by the prescribed authority or adjudicating officer in accordance with such procedure as may be prescribed.
 - (i) For the first such offense, such person shall be liable to a monetary penalty as may be prescribed. Where the abettor is an operator of a tourism trade or holds any license or No Objection Certificate or registration, the prescribed authority or adjudicating officer may order the suspension of such license or No Objection Certificate or registration for a period which may extend to three months.
 - (ii) For the second such offense, such person shall be liable to a monetary penalty, which shall be significantly higher than that for the first offense, as may be prescribed. Where applicable, the prescribed authority or adjudicating officer may order the suspension of such license or No Objection Certificate or registration for a period which may extend to six months.
 - (iii) For the third or any subsequent such offense, such person shall be liable to a monetary penalty, which shall be significantly higher than that for the second offense, as may be prescribed. Where applicable, the prescribed authority or adjudicating officer shall order the cancellation or termination of such license or No Objection Certificate or registration:

Provided that, no such monetary penalty or administrative sanction shall be imposed without giving the person concerned a reasonable opportunity of being heard. The criteria for determining continued and repeat offenses and the appellate mechanism shall be as may be prescribed .

- (iii) for clause (c), the following shall be substituted, namely:-
 - "(c) Any person who contravenes the provisions of clause (c) of sub-section (1) by attempting to commit any act of touting or malpractice against any tourist in any Area or Place of Tourism Significance, shall be liable to penalties and administrative sanctions as follows, to be imposed by the prescribed authority or adjudicating officer in accordance with such procedure as may be prescribed.

- (i) For the first such offense, such person shall be liable to a monetary penalty as may be prescribed.
- (ii) For the second such offense, such person shall be liable to a monetary penalty, which shall be significantly higher than that for the first offense, as may be prescribed. Where the offender is an operator of a tourism trade or holds any license or No Objection Certificate or registration, the prescribed authority or adjudicating officer may order the suspension of such license or No Objection Certificate or registration for a period which may extend to three months.
- (iii) For the third or any subsequent such offense, such person shall be liable to a monetary penalty, which shall be significantly higher than that for the second offense, as may be prescribed. Where applicable, the prescribed authority or adjudicating officer may order the suspension of such license or No Objection Certificate or registration for a period which may extend to six months, or in cases of persistent attempts indicating a clear intent to defraud or harass, may order cancellation:

Provided that, no such monetary penalty or administrative sanction shall be imposed without giving the person concerned a reasonable opportunity of being heard. The criteria for determining continued and repeat offenses and the appellate mechanism shall be as may be prescribed."

- (b) for sub-section (6), following shall be substituted, namely:-
 - "(6) Whoever, having been previously directed to remove themselves under sub-section (3), or (4), and subsequently penalized under sub-section (5), for engaging in hawking articles for sale (where prohibited), commits any further violation of the prohibition on hawking articles for sale in any Area or Place of Tourism Significance, shall be liable to further penalties and administrative sanctions to be imposed by the Prescribed Authority or Adjudicating Officer, which shall be an officer at or above the rank of Tahsildar in accordance with such procedure as may be prescribed.
 - (i) For the first such further violation (after penalty under sub-section (5), such person shall be liable to a significantly higher monetary penalty as may be prescribed. If the hawker operates under any form of local permit or license for any activity, the Prescribed Authority or Adjudicating Officer may order its suspension for a period which may extend to three months.
 - (ii) For the second such further violation, such person shall be liable to a monetary penalty, substantially higher than the previous, as may be prescribed. Any such permit or license may be suspended for a period which may extend to six months.
 - (iii) For the third or any subsequent such further violation, such person shall be liable to a monetary penalty, substantially higher again, as may be prescribed in the Rules. In addition, any such permit or license shall be cancelled or terminated, and the person may be debarred from hawking in specified tourist areas for a defined period.

Provided that, no such monetary penalty or administrative sanction shall be imposed without giving the person concerned a reasonable opportunity of being heard. The aspect of arrest by police for this regulatory contravention shall be removed. The criteria for determining repeat offenses and the appellate mechanism shall be as may be prescribed."

(5) In section 24,-

- (a) in sub section (1), after the words, "each district of the state" the words, "Penalties and administrative sanctions to be imposed by the Competent Authority or a designated Adjudicating Officer." shall be inserted
- (b) in sub-section (8), for the words, "on conviction be punishable with imprisonment for a term which shall not be less than three months but which may extend to three years or with fine which may extend to rupees five thousand or with both." the words "shall be liable to a penalty as may be prescribed" shall be substituted.
- (c) after sub section (8), the following shall inserted, namely:-
- "(9) Minor acts (e.g., littering, causing minor nuisance) observed by Tourist Mitra shall lead to on-the-spot warnings or minor penalties levied by them (or by an adjudicating officer upon their report) as prescribed.
- (10) Significant damage, deterioration, or wilful obstruction shall attract higher monetary penalties imposed by the competent authority.
- (11) In addition, where the offender is an operator of a tourism trade or holds any licenseor No Objection Certificate or registration relevant to activities impacting the Area/ Place of Tourism Significance, the Adjudicating Officer may order the suspension of such license licenseor No Objection Certificate or registration for a period which may extend to three to six months, particularly if the offense involves negligence leading to damage or deterioration.
- (12) Imprisonment to be considered only as a last resort for exceptionally severe, deliberate, or repeated acts causing substantial irreversible damage, with clear definitions in the Act or rules made thereunder."

(6) in section 25,-

- (a) for sub-section (1), the following shall be substituted, namely:-
- "(1) If any person, company, association or firm or any other body falsely represents any tourism trade as holding a mandatory recognition under this Act, or a voluntary grade which it has not been awarded, the Prescribed Authority shall, in accordance with such procedure as may be prescribed. Impose penalties and administrative sanctions as follows:-
 - (i) For the first such offense, such person or entity shall be liable to a monetary penalty as may be prescribed.
 - (ii) For the second such offense of false representation, such person or entity shall be liable to a monetary penalty, which shall be significantly higher than that for the first offense, as may be prescribed. The Prescribed Authority may order the suspension, for a period which may extend to six months of any other trade license

or No objection Certificate from local authorities held by such person or entity for the tourism trade concerned.

(iii) For the third or any subsequent such offense of false representation, such person or entity shall be liable to a monetary penalty, which shall be significantly higher than that for the second offense, as may be prescribed in the Rules. In addition, the Prescribed Authority shall order the cancellation or termination of any other trade license or No objection Certificate from local authorities held by such person or entity for the tourism trade concerned.

Provided that, no such monetary penalty or administrative sanction shall be imposed without giving the person or entity concerned a reasonable opportunity of being heard. the criteria for determining repeat offences and the appellate mechanism shall be as may be prescribed."

- (b) sub-section (2), shall be omitted.
- (7) in section 26,-
 - (a) for sub-section (2), the following shall be substituted, namely:-
 - "(2) Any person, company, association or firm or any other body who contravenes the provisions of sub- section (1) by using any brand belonging to Government tourism entities without permission or authorization shall be liable to penalties and administrative sanctions as follows, to be imposed by the Prescribed Authority in accordance with such procedure as may be prescribed.
 - (i) For the first such offense, such person or entity shall be liable to a monetary penalty as may be prescribed.
 - (ii) For the second such offense of unauthorized use (after being penalized for the first), such person or entity shall be liable to a monetary penalty, which shall be significantly higher than that for the first offense, as may be prescribed. The Prescribed Authority may order the suspension, for a period which may extend to six months of any trade license or No objection Certificate from local authorities held by such person or entity for their tourism trade.
 - (iii) For the third or any subsequent such offense of unauthorized use, such person or entity shall be liable to a monetary penalty, which shall be significantly higher than that for the second offense, as may be prescribed. The Prescribed Authority shall order the cancellation or termination of any trade license or No objection Certificate from local authorities held by such person or entity for their tourism trade:

Provided that no such monetary penalty or administrative sanction shall be imposed without giving the person or entity concerned a reasonable opportunity of being heard. The criteria for determining repeat offenses and appellate mechanism shall be as may be prescribed."

- (b) for sub-section (4), the following shall be substituted, namely:-
- "(4) Where any person, company, association or firm or any other body, even after imposition of penalty under sub-section (2) continues

to use the Government Tourism Brand, he shall, on conviction, be punishable with fine"

- **7. Amendment of Act 18 of 1966.-** In the Karnataka Industrial Areas Development Act, 1966 (Karnataka Act, 18 of 1966), in section 39 for the words "imprisonment for a term which may extend to six months, or with penalty which may extend to one thousand rupees, or with both", the words "with penalty which may extend to ten thousand rupees", shall be substituted.
- **8. Amendment of Act 14 of 1993**.- In the Karnataka Gram Swaraj and Panchayatharaj Act, 1993 (Karnataka Act 14 of 1993), in section 281, for the words, "on conviction, be punished with simple imprisonment for a term which may extend to one month or with fine which may extend to five hundred rupees or with both" the words, "be punished with fine of rupees one thousand which may be extended to five thousand rupees", shall be substituted.
- **9. Amendment of Act 09 of 2013.-** In the Karnataka Lifts, Escalators and Passenger Conveyors Act, 2012 (Karnataka Act 9 of 2013), for section 19, the following shall be substituted, namely:-
 - "19. Violations and Penalty.- Whoever contravenes the provisions of,-
 - (a) sections 3, 4 and 5 of this Act shall be imposed with a fine which may be extend to ten thousand rupees and in case of a continuing contravention, with a further fine which may be extended to one hundred rupees, for every day, after the first day during which the breach has continued;
 - (b) section 7 of this Act shall be imposed with a fine which may extend to three thousand rupees and in case of a continuing contravention, with a further fine which may extend to one hundred rupees for every day after the first day during which the breach has continued;
 - (c) sub-section (1), of section 15 of this Act, shall be imposed with a fine which may extend to five thousand rupees and in case of a continuing contravention, with a further fine which may extend to one hundred rupees for every day after the first during which the breach has continued; and
 - (d) any other provisions of this Act, not covered under clauses (a), (b) and (c) or rules made thereunder or conditions of a license or registration or a direction given by such officer as the Government may authorize under this Act or the rules made thereunder, shall be imposed with a fine which may extend to one thousand rupees and in case of a continuing contravention with a further fine which may extend to one hundred rupees for every day after the first during which the breach has been continued."
- **10. Amendment of Act 22 of 1964.-** In the Karnataka Municipalities Act, 1964 (Karnataka Act 22 of 1964),-
- (1) in section 170, in sub-section (9), for the words "with fine which may extend to one thousand rupees" the words "with penalty which may extend to ten thousand rupees" shall be substituted.
- (2) in section 184, in sub-section (3) for the words, "fine which may extend to twenty-five rupees, and with a further fine which may extend to ten rupees" the words "penalty which may extend to two hundred and fifty rupees, and with a further penalty which may extend to one hundred rupees" shall be substituted.

- (3) in section 203, in sub-section (1) for the words, "with fine which may extend to twenty-five rupees" the words "with penalty which may extend to two hundred and fifty rupees" shall be substituted.
- (4) in section 208, in sub-section (2), for the words, "fine which may extend to twenty-five rupees, and if any such owner or occupier fails to remove any such projection as aforesaid in respect of which he has been convicted under this section, he shall be punished with further fine which may extend to five rupees" the words "penalty which may extend to two hundred and fifty rupees, and if any such owner or occupier fails to remove any such projection as aforesaid in respect of which he has been convicted under this section, he shall be imposed with further penalty which may extend to one hundred rupees" shall be substituted.
- (5) in section 211, in sub section (3), for the words, "with fine which may extend to twenty rupees", the words "with penalty which may extend to two hundred rupees", shall be substituted.

(6) in section 215,-

- (a) in sub-section (1) for the words, "with fine which may extend to one hundred rupees", the words "with penalty which may extend to one thousand rupees", shall be substituted;
- (b) in sub-section (2) for the words, "with fine which may extend to fifty rupees", the words "with penalty which may extend to five hundred rupees", shall be substituted.
- (7) in section 217, in sub-section (2), for the words, "with fine which may extend to fifty rupees, and with further fine which may extend to ten rupees" the words "with penalty which may extend to five hundred rupees, and with further penalty which may be extended to one hundred rupees", shall be substituted.
- (8) in section 219, in sub-section (2), for the words, "With fine which may extend to twenty-five rupees, and with further fine which may extend to ten rupees", the words, "With penalty which may extend to two hundred and fifty rupees, and with further penalty which may be extended to one hundred rupees", shall be substituted.
- (9) in section 225, for the words, "with fine which may extend to twenty-five rupees" the words "with penalty which may be extended to two hundred and fifty rupees" shall be substituted.
- (10) in section 226, for the words, "with fine which may extend to twenty-five rupees and with further fine which may extend to five rupees" the words "with penalty which may extend to two hundred and fifty rupees and with further penalty which may be extended to one hundred rupees" shall be substituted.
- (11) in section 228, in sub-section (1), for the words, "with fine which may extend to twenty-five rupees, and with further fine which may extend to five rupees" the words "with penalty which may be extended to two hundred and fifty rupees, and with further penalty which may be extended to one hundred rupees" shall be substituted.
- (12) in section 241, in sub-section (2), for the words, "with fine which may extend to fifty rupees and upon any subsequent conviction with fine which may extend to five hundred rupees" the words "with penalty which may extend to five hundred rupees and upon any subsequent conviction with penalty which may be extended to five thousand rupees" shall be substituted.

- (13) in section 243,-
 - (a) in sub-section (2) for the words, "with fine which may extend to twenty-five rupees." the words "with penalty which may be extended to two hundred and fifty rupees." shall be substituted; and
 - (b) in sub-section (3) for the words, "with fine which may extend to five rupees" the words "with penalty which may be extended to five hundred rupees" shall be substituted.
- (14) in section 256, in sub-section (6), for the words, "with fine which may extend to two hundred rupees, and with further fine which may extend to forty rupees" the words "with penalty which may extend to two thousand rupees, and with further penalty which may be extended to four hundred rupees" shall be substituted.
- (15) in section 260, in sub-section (3), for the words, "fifty rupees" the words "five hundred rupees" shall be substituted.
- (16) in section 266, for the words, "fifty rupees" the words "five hundred rupees" shall be substituted.
- 11. Amendment of Act 14 of 1977.- In the Karnataka Municipal Corporations Act, 1976 (Karnataka Act 14 of 1977),-
 - (1) in section 424, in sub-section (2),-
 - (a) in clause (a), for the words, "with fine which may extend to one thousand rupees" and "with fine which may extend to three hundred rupees" the words "with penalty which may extend to ten thousand rupees" and "penalty which may be extended to three thousand rupees" shall respectively be substituted; and
 - (b) in clause (b), for the words, "with fine which may extend to two hundred rupees" the words "with penalty which may be extended to two thousand rupees" shall be substituted.
 - (2) in section 431, in sub-section (2), in clause (c) for the word, "fine" the word "penalty" shall be substituted.
 - (3) for Schedule XI, and the entries relating thereto, the following shall be substituted, namely:-

"SCHEDULE XI ORDINARY PENALTIES

(see section 431)

Section	Sub- section	Subject	Penalty (in rupees)
(1)	(2)	(3)	(4)
80	(1)	Interested councilor voting or taking part in discussion.	Two thousand
114	(1) and (3)	Failure to give notice of transfer of title or to produce documents.	Five hundred
188		Trespassing on premises connected with water supply.	Five hundred

190		Failure to maintain house connections in conformity with bye-laws.	Five hundred
192	(2)	Occupying or allowing occupation of house without proper water supply	Five hundred
192	(3)	Failure to comply with requisition to make house connection.	Five hundred
194		Use for non-domestic purposes of Water supplied for domestic purpose	One thousand
208		Waste or misuse of water	Five hundred
209		Refusal of admittance, etc.	One thousand
211	(1)	Laying of water pipes, etc., in a position where the same may be injured or water therein polluted.	One thousand
218	(1)	Execution of work by a person other than a licensed plumber.	Two thousand
218	(2)	Failure to furnish when required name of licensed plumber employed.	One thousand
218	(6)	Licensed plumber not to demand more than the charges prescribed.	One thousand
218	(8)	Licensed plumbers not to contravene regulation or execute work carelessly or negligently etc.	One thousand
219		Prohibition of wilful or neglectful acts relating to water works.	One thousand
223		Flow of contents of corporation sewers or drains or sewers communicating with corporation sewers.	One thousand
224	(2)	Private drain not to be connected with corporation sewers without notice	Five hundred
225	(2) and (4)	Non-compliance with requisition for drainage of undrained premises.	Not less than one thousand rupees and not more than five thousand rupees.
226		Erection of new premises without drains.	Ten thousand
227		Non-compliance with requisition for maintenance or drainage works for any group or block of premises.	One thousand

228		Non-compliance with direction to close or limit the use of private drains in certain cases.	Five hundred
229		Non-compliance with Commissioner's orders regarding the use of a drain by a person other than the owner thereof.	Five hundred
230		Non-compliance with requisition for keeping sewage and rain water drains distinct.	Five hundred
231		Non-compliance with requisition for the payment of court-yard etc.	Five hundred
233		Connection with sewers without written permission.	Two thousand
236	(4)	Non-compliance with requisition to close, remove or divert pipe or drain.	Five hundred
240	(1)	Execution of work by a person other than a licensed plumber.	Two thousand
240	(2) (read with section 223)	Failure to furnish when required name of licensed plumber employed.	One thousand
240	(2) (read with section 218)	Licensed plumbers not to demand more than the charge prescribed.	One thousand
240	(2) read with section 218 (8)	Licensed plumbers not to contravene regulations or execute work carelessly or negligently, etc.	One thousand
241		Prohibition of wilful or neglectful acts relating to sewage works.	One thousand
242	(3)	Failure to maintain house-drains, etc. in conformity with bye-laws	Five hundred
246	(2)	Keeping of public privy without licence	Five hundred
	(3)	Allowing public privy to be in un-clean condition or improper order.	Five hundred
247		Failure to comply with requisition to provide privy or to remove privy to another site and failure to keep privies clean and in proper order.	Five hundred

248		Failure to provide privies for premises used by large numbers of people or to keep them clean and in proper order.	One thousand
249		Failure to comply with requisition to provide privies for market, cattle shed or cart-stand or to keep them clean and in proper order.	One thousand
250		Failure to construct privies so as to screen persons using them from view.	Two hundred
252		Making connection with mains without permission.	Two thousand
272		Building within street alignment or building line without permission.	Ten thousand
273	(1)	Failure to comply with orders to set back buildings.	Five thousand
278		Unlawful displacement etc. of pavement or fences, posts and other materials of public street.	Five thousand
280		Failure to provide streets or roads on building sites prior to disposal.	Two thousand
281		Unlawful making or laying of new street.	Five thousand
283		Failure to comply with requisition to metal etc., private street	One thousand
285	-,-	Building wall or erecting fence, etc., in a street or any public place vested in the control of the corporation.	One thousand
286		Allowing doors, ground floor windows, etc., to open outwards without licence or contrary to notice.	Two thousand
287		Failure to remove permanent encroachment.	Two thousand
288		Failure to remove temporary encroachment	Five hundred
290		Unlawful removal of bar or storing of timber etc or removal or extinction of light.	Five hundred
291	(1)	Unlawful making of hole or placing of obstruction in street.	Five hundred
	(3)	Failure to remove obstruction	Five hundred

292		Construction, etc., of building without licence where street or foot-way is likely to be obstructed.	Five hundred
292		Failure to fence, etc., such building while under repair.	Five hundred
293	(3)	Unlawful destruction, etc., of number of public street.	Two hundred
294	(2)	Unlawful destruction etc., of number of building	Two hundred
294	(3)	Failure to replace number when required to do so.	Two hundred
296	(5)	Construction or reconstructing buildings contrary to declaration issued by corporation.	Two thousand
297	(1)	Failure to comply with requisition to round or display off building at corners of streets.	One thousand
298		Construction, reconstruction or retention of external roof, etc., with inflammable materials.	Five hundred
310	(1)	Failure to send notice to Commissioner after completion of construction or reconstruction of building.	Five hundred
319		Failure to keep external wall of premises in proper repair.	Two hundred
322		Failure to comply with requisition to take down, repair or secure dangerous structure.	Five thousand
323		Failure to comply with requisition to secure, lop or cut down dangerous trees.	Five hundred
324		Failure to comply with requisition to repair, etc., tank or other place dangerous to passers-by or persons living in neighbourhood.	Five hundred
325		Failure to comply with notice regarding precautions against fire.	One thousand
326	(1)	Constructing well, etc without permission.	Five hundred
	(2)	Failure to comply with notice to fill up or demolish well, etc.	Five hundred

327		Failure to comply with requisition to stop dangerous quarrying	One thousand
328	(1)	Failure to comply with requisition to fill up etc., tank or well, or drain off water, etc.	Five thousand
	(3)	Cultivating contrary to prohibitions or regulations.	Five thousand
329		Failure to comply with requisition to cleanse or close, etc., tanks, well or other source of water used for drinking, bathing or washing clothes.	Five hundred
331		Defiling water in tanks, etc.	Five hundred
332		Failure to comply with requisition to enclose, clear or cleanse untenanted premises.	Five hundred
333		Failure to comply with requisition to clear of cleanse, tec., building or land in filthy state or overgrown with any thick or noxious vegetation.	Five hundred
334		Failure to comply with requisition to abate nuisance caused or likely to be caused by dumping, etc., of coal ashes, etc.	One thousand
335		Failure to comply with requisition to fence building or land or trim, prune or cut hedges and trees or lower an enclosing wall.	Five hundred
336		Failure to comply with requisition to lime-wash or otherwise cleanse building.	Five hundred
337		Failure to comply with requisition to execute work or take other action with respect to insanitary buildings.	One thousand rupees in the case of masonry building and five hundred rupees in the case of hut.
338	(2)	Using or allowing the use of buildings unfit for human habitation after prohibition.	Two hundred For each day
	(4)	Failure to comply with requisition to demolish the same.	Two hundred per day

339	(1)	Allowing overcrowding in building after order to abate the same.	Two hundred per day
	(4)	Failure to comply with requisition to vacate over crowed building or room.	Two hundred per day
343	(1)	Keeping a lodging house, eating house, tea shop, etc., without licence or contrary to the licence.	One thousand
344	(a)	Unlawful keeping of pigs	Two hundred
	(b)	Unlawful keeping of animals so as to be a nuisance or danger.	Two hundred
	(c)	Feeding of animal on filth	Two hundred
346		Use of place as stable, cattle shed, etc. without licence or contrary to licence.	Five hundred
347		Construction or maintenance of stable, cattle shed, etc., contrary to Act or subsidiary legislation.	Five hundred
349		Using a public place or the sides of a public street as a cart stand, etc	Two hundred
351	(1)	Opening or keeping open a new private cart-stand without licence or contrary to licence	Two thousand
352		Failure to remove carcasses of animals	Two hundred
353	(1)	Using a place for any of the purposes specified in Schedule X without licence or contrary to licence.	Two thousand
354	(1), (2) and (3)	Unlawful erection of factory workshop, workplace and machinery.	Ten thousand
	(5)	Disobedience of order regarding chimneys.	Five thousand
355	(1)	Disobedience of order regarding abatement of nuisance	One thousand
355	(2)	Disobedience of order prohibiting the working of the factory, etc., or the use of particular kind of fuel.	Two thousand
357		Failure to comply with requisition to put factory etc., in order to abate overcrowding,, etc.	One thousand
358		Disobedience of order regarding abatement of nuisance or danger life etc.	One thousand

363	(2)	Washing of clothes by washerman at unauthorized places.	Two hundred
365		Use if place as slaughter house without licence or contrary to licence.	Five hundred
367		Slaughter of animals for sale of food or skinning or cutting up carcasses for every animal without licence or contrary to licence or skin or drying skin so as to cause carcass or nuisance.	Two hundred for every animal carcass or skin
370		Sale or exposure for sale in public market of animal or article without permission or contrary to permission	Five hundred
371	(2)	Opening private market without licence or contrary to permission.	One thousand
372		Keeping open private market without licence or contrary to licence	One thousand
375		Sale or exposure for sale of animal or articles in un-licenced private market.	Two hundred
376		Failure to comply with direction to construct approaches, drains, etc., to private markets or to pave them etc.	Five hundred
377	(2)	Opening, or keeping open of private market after suspension or refusal of licence for default to carry out works.	Five hundred
378		Breach of market regulations	One hundred
379		Failure of person incharge of markets to expel persons suffering from any infectious or contagious disease.	Five hundred
381		Carrying on butcher's fishmonger's or poultere's trade without licence, etc.	One hundred
382		Sale or exposure for sale of animal or article in public street.	Two hundred
386		Preventing the Commissioner or any person authorised by him from exercising his powers of entry, etc.,	Five hundred
388		Removing or in any way interfering with an animal or article secured under section 387.	Five thousand
392	(1)	Opening, etc., without licence a place for the disposal of the dead.	One thousand

394	(4)	Use or allowance of use of un-licenced burial of burning ground	Five hundred
		Use of allowance of use of unregistered burial of burning ground	One thousand
395		Failure to give information of burials of burnings in burial or burning ground.	Two hundred
396		Construction of vault or grave for burialfor corpse in place of public worship.	Five hundred
397	(3)	Burial or burning in place after prohibition.	Two thousand
398		Burial or burning etc., of corpses	Five hundred
400		Discharge of office of grave digger or attendant at place for disposal of dead without licence.	Two hundred
402		Failure of Medical Practitioner or owner or occupier to give information of existence of dangerous disease in private or public dwelling.	Five hundred.
406	1	Failure to comply with requisition to cleanse or disinfect building or article.	Five hundred
408	(2)	Washing of infected articles at unauthorised places.	Five hundred
409		Giving, lending etc., of infected articles	Five hundred
410		Infected person carrying on occupation.	Five hundred
411	(1)	Entry of infected person into public conveyance without notifying fact of infection.	Five hundred
412	(1)	Failure to disinfect public conveyance etc.	Five hundred
	(2)	Using before obtaining certificates from Health Officer a public conveyance in which an infected person travelled.	Five hundred
413		Letting or sub-letting of infected building without certificate from the Health Officer.	Two thousand
414		Failure to close place of public entertainment	Two thousand
415		Sending infected child to school	Five hundred

416		Use or permitting the use of book from public or circulating library by infected person.	Five hundred
417		Using water after prohibition	Five hundred
419		Failure to give information of small pox.	Five hundred
420		Entering city within forty days of inoculation for small pox without certificate.	One thousand
430	(3)	Prevention of inspection of copies of rules and bye-laws publicly exhibited.	Five hundred
	(4)	Destruction, etc., of board exhibiting printed copies of bye-laws and rules.	Five hundred
443	(7)	Failure to produce licence on request	One hundred
447		Failure to comply with requisition to attend, produce document or give evidence.	One thousand
457	(1)	Failure of occupier to comply with requisition to permit owner to comply for with provisions of Act.	Five hundred for each day
459		Preventing the Commissioner or any person authorised by him from exercising his powers of entry, etc	Five hundred
494		Obstructing or molesting corporation, standing committee, Mayor, etc.	Two thousand
495		Removing mark set up for indicating level, etc.	One hundred
496		Removal, etc. of notice exhibited by or under order of the corporation or	Five hundred
497		Unlawful removal of earth, sand or other material from land vested in the corporation or deposit of matter or encroachment in or water courses.	Five hundred

(4) for Schedule XII, and the entries relating there under the following shall be substituted, namely:-

"SCHEDULE XII

PENALTIES FOR CONTINUING BREACHES

(see section 431)

Section	Sub- section	Subject	Penalty (in rupees)
190		Failure to maintain house connections in conformity with byelaws.	One hundred
192	(2) and (3)	Failure to comply with requisition to make house-connection.	One hundred
194	•••	Use for non-domestic purposes of water supplied for domestic purposes.	One hundred
211	(1)	Laying of water pipes etc., in a position where pipes may be injured or water therein polluted.	One hundred
	(2)	Construction of privies etc., in a position where pipe may be injured or water therein polluted.	One thousand
219		Injury to, or interference with the free flow of contents of corporation sewers or drains or sewers communicating with corporation sewers.	Five hundred
224	(2)	Private drains not to be converted with corporation sewers without notice.	One hundred
225		Non-compliance with requisition for drainage of undrained premises.	Two hundred and fifty
233	•••	Connection with sewers without written permission.	Five hundred
236	(4)	Non-compliance with requisition to close, remove or divert a pipe or	One hundred
242	(3)	Failure to maintain house drains, etc., in conformity with bye-laws.	One hundred
246	(2)	Keeping of public privy without licence	One hundred
246	(3)	Allowing public privy to be in on unclean condition or improper order.	One hundred

247		Failure to comply with requisition to provide privy or to remove privy to another site and failure to keep privies clean and in proper order.	One hundred
248		Failure to provide privies for premises used by large number of people or to keep them clean and in proper order.	Two hundred
249		Failure to comply with requisition to provide privies for market, cattle stand or cart-stand or to keep them clean and in proper order.	Two hundred
263	(1)	Allowing rubbish or filth to accumulate.	One hundred
	(4)	On premises for more than twenty four hours.	One hundred
272		Building within street alignment or building line without permission.	One thousand
287	•••	Failure to remove permanent encroachment.	One hundred
288	•••	Failure to remove temporary encroachment.	One hundred
291	(1)	Unlawful making of hole or placing of obstruction in street.	One hundred
292		Construction, etc., of building without licence where street or footway is likely to be obstructed.	One hundred
297	(1)	Failure to comply with requisition to round or display off buildings at corner of streets.	Five hundred
298		Construction, reconstruction or retention of external roof, etc., with inflammable materials.	One hundred
319	•••	Failure to keep external wall of premises in proper repair.	One hundred
324		Failure to comply with requisition to repair etc., tank or other place dangerous to passers-by or persons living in neighbourhood.	One hundred

325		Failure to comply with notice regarding precautions against fire.	One hundred
327	•••	Failure to comply with requisition to stop dangerous quarrying.	One hundred
328		Failure to comply with requisition to fill up, etc., tank or well or drain off water etc.	One hundred
329		Failure to comply with requisition to cleanse or close, etc,. tank, well etc., or other source of water used for drinking, bathing or washing clothes.	One hundred
332		Failure to comply with requisition to enclose, clear or cleanse untenanted premises.	One hundred
333		Failure to comply with requisition to clear or cleanse, etc., building or land in filthy state or overgrown with any thick or noxious vegetation.	One hundred
334	•••	Failure to comply with requisition to abate nuisance caused or likely to be caused by dumping. etc., of coal ashes, etc.	Two hundred
335		Failure to comply with requisition to fence building or land, or trim, prune, or cut hedges and trees or lower an enclosing well.	One hundred
336		Failure to comply with requisition to lime-wash or otherwise cleanse	One hundred
338		Failure to comply with requisition to execute work or take another action with respect to insanitary buildings	One hundred in the case of masonry buildings and One hundred in the case of huts.
343	(1)	Keeping a lodging house, eating house, tea shop, etc., without licence or contrary to licence.	One thousand
344	(a)	Unlawful keeping of pigs.	One hundred
	(b)	Unlawful keeping of animal so as to be a nuisance or danger.	One hundred

346		Use of place at stable, cattle-shed, etc., without licence or contrary to licence.	One hundred
347		Construction or maintenance of stable, cattle-shed, etc. contrary to Act or Subsidiary Legislation.	One hundred
349		Using a public place or the side of public street as a cart-stand, etc.	Two hundred
351		Opening or Keeping open a new private cart-stand without licence or contrary to licence	Two hundred
352		Failure to remove carcass of animal	One hundred
353	(1)	Using a place for any of the purposes specified in Schedule X without licence or contrary to licence.	Five hundred
354	(1),(2) and (3)	Unlawful erection of factory, workshop workplace or machinery.	One thousand
	(5)	Disobedience of order regarding chimneys.	Five hundred
355	(1)	Disobedience order regarding abatement of nuisance.	One thousand
355	(2)	Disobedience of order prohibiting the working of the factory, etc., or the use of particular kind of fuel.	Two thousand
357		Failure to comply with requisition to put factory, etc., in order to abate overcrowding, etc.	One thousand
358		Disobedience of order regarding abatement of nuisance or danger to life, etc.	One thousand
365		Use of place as slaughter house without licence or contrary to licence.	Five hundred
371		Opening private market without licence or contrary to licence.	One thousand

372		Keeping open private market without licence or contrary to licence.	One thousand
378		Breach of market regulation	One hundred
379		Failure of person in charge of markets to expel persons suffering from any infections or contagious disease.	Five hundred
381		Carrying on butcher's, fishmonger's or poulter's trade without licence etc.	One hundred
392		Opening, etc., without licence a place for the disposal of the dead.	One thousand
406		Failure to comply with requisition to cleanse or disinfect building or article	One hundred
410		Infected person carrying on occupation	Five hundred
414	•••	Failure to close place of public entertainment.	One thousand
417	•••	Using water after prohibition	Five hundred

"

- **12. Amendment of Act 11 of 1963.-** In the Karnataka Town and Country Planning Act, 1961 (Karnataka Act 11 of 1963),-
 - (1) in section 73,-
- (a) for the words, "shall, on conviction, be punished with imprisonment for a term which may extend to three months or with fine which may extend to five thousand rupees or with both" the words "shall, on conviction, be punished with penalty which may extend to fifty thousand rupees" shall be substituted.
 - (b) after clause (e), the following shall be inserted, namely:-
- "(f) Every Engineer or Architect registered with a Local Body and responsible for the preparation, certification, submission, or development of building or layout plans under sections 15 and 17 of the Act shall inform the respective owner or developer of the obligation to carry out development or construction strictly in accordance with provisions of the Act and the sanctioned plans. If any owner or developer, after obtaining such approval, undertakes development or construction in violation of the sanctioned plans, the concerned registered Engineer or Architect shall be liable to a penalty of two lakh rupees. In the event of repeated violations, appropriate proceedings shall be initiated for the cancellation of the registration or license of such Engineer or Architect."
- (2) in section 76D for the words "fine which may extend to two hundred rupees or with imprisonment for a term which may extend to two months", the words "penalty which may extend to twenty five thousand rupees" shall be substituted.

- **13. Amendment of Act 45 of 2003.-** In the Karnataka Industries (Facilitation) Act, 2002 (Karnataka Act 45 of 2003), in section 19, for sub-section (2), the following shall be substituted, namely:-
- "(2) Any manufacturing industry or enterprise which fails to comply with the conditions specified in the undertaking or the self-certification given to the nodal agency while applying for acknowledgement certificate or for violating any clause in the applicable Act or rules while implementing the industrial projects, shall on conviction be punishable, based on contravention of service, severity of violation and category of industry, with penalty which may extend up to two lakh rupees for the first offence and for the second and subsequent offence, with penalty which may extend up to four lakh rupees and the department concerned shall initiate penal action under respective existing Act."

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the following Acts for decriminalising and rationalising offences and to further enhance trust-based governance for ease of living and doing business, namely:-

- 1. the Bangalore Water Supply and Sewerage) Act, 1964 (Karnataka Act 36 of 1964);
- 2. The Karnataka Urban Development Authorities Act, 1987 (Karnataka Act 34 of 1987);
- 3. the Karnataka Agricultural produce marketing (Regulation and Development)
 Act, 1966 (Karnataka Act 27 of 1966);
- 4. In the Karnataka Warehouse Act, 1961 (Karnataka Act 11 of 1962);
- 5. the Karnataka Tourism Trade (Facilitation and Regulation) Act, 2015 (Karnataka Act 21 of 2015);
- 6. the Karnataka Industrial Areas Development Act, 1966 (Karnataka Act18 of 1966);
- 7. the Karnataka Gram Swaraj and Panchayatharaj Act, 1993 (Karnataka Act 14 of 1993);
- 8. the Karnataka Lifts, Escalators and Passenger Conveyors Act, 2012 (Karnataka Act 9 of 2013);
- 9. the Karnataka Municipalities Act, 1964 (Karnataka Act 22 of 1964);
- 10. the Karnataka Municipal Corporations Act, 1976 (Karnataka Act 14 of 1977);
- 11. the Karnataka Town and Country Planning Act, 1961 (Karnataka Act 11 of 1963) ;and
- 12. the Karnataka Industries (Facilitation) Act, 2002 (Karnataka Act 45 of 2003). Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause-6

- (i) sub-section (5) of section 8 proposed to be substituted by subclause (1) of clause 6 empowers the State Government to prescribe the procedure for administrative sanctions, penalty for first, second and third contraventions and criteria for determining repetition of offences and mechanism for appeal.
- (ii) sub-section (9) of section 16 proposed to be substituted by sub-clause (2) of clause 6 empowers the State Government to prescribe the procedure for administrative sanctions, penalty for first, second and third contraventions and criteria for determining repetition of offences and mechanism for appeal.
- (iii) sub-sections (2) and (6) of section 23 proposed to be substituted by sub-clause (4) of clause 6 empowers the State Government to prescribe the procedure for administrative sanctions, penalty for first, second and third contraventions and criteria for determining repetition of offences and mechanism for appeal.
- (iv) sub-sections (8) and (9) of section 24, respectively, proposed to be substituted and inserted by sub-clause (5) of clause 6 empowers the State Government to prescribe the penalty.
- (v) sub-section (1) of section 25 proposed to be substituted by sub-clause (6) of clause 6 empowers the State Government to prescribe the procedure for administrative sanctions, penalty for first, second and third contraventions and criteria for determining repetition of offences and mechanism for appeal.
- (vi) sub-section (2) of section 26 proposed to be substituted by sub-clause (7) of clause 6 empowers the State Government to prescribe the procedure for administrative sanctions, penalty for first, second and third contraventions and criteria for determining repetition of offences and mechanism for appeal.

The proposed delegation of legislative power is normal in character.

M.B. PATIL

Minister for Large and Medium Industries, Infrastructure Development

M.K. VISHALAKSHI

Secretary Karnataka Legislative Assembly

ANNEXURE

EXTRACT FROM THE BANGALORE WATER SUPPLY AND SEWERAGE) ACT, 1964 (KARNATAKA ACT 36 OF 1964) XXX XXX XXX

62. Punishment for certain offences.— Whoever,—

- (a) contravenes any of the provisions of this Act mentioned in the first column of the following Table; or
- (b) fails to comply with any order or direction lawfully given to him or any requisition lawfully made upon him under any of the said provisions, shall be punishable, [with imprisonment which may extend to six months; or
- (i) with fine which may extend to the amount specified in that behalf in the third column of the said Table; ¹[or with both]¹ and
- (ii) in the case of a continuing contravention or failure, with an additional fine which may extend to the amount specified in the fourth column of that Table for every day during which such contravention or failure continues after conviction for the first such contravention or failure.

TABLE

Provisions of the Act	Subject	Maximum fine which may be imposed	Daily fine which may be imposed
1	2	3	4
Section 28	Trespassing on premises connected with water supply.	1000	-
Section 30	Failure to maintain house connections in conformity with regulations	1000	-
Section 32 Sub-Section (2)	Occupying or allowing occupation of house without proper water supply	1000	-
Section 32 Sub-Section (3)	Failure to comply with requisition to make house connection	1000	100
Section 34	Use for non-domestic purposes of water supplied for domestic purposes	5000	100
Section 49	Waste or misuse of water	5000	-
Section 50	Refusal of admittance, etc	1000	-
Section 52 Sub-section (1)	Laying of water pipes, etc., in a position where the same may be injured or water therein polluted	5000	100
Section 52 Sub-section (2)	Construction of latrines, etc., in a position where pipes may be injured or water therein polluted	5000	100
Section 59 Sub-section (1)	Execution of work by a person other than a licensed plumber	2000	-
Section 59 Sub-section (2)	Failure to furnish when required name of licensed plumber employed	1000	-
Section 59 Sub-section (6)	Licensed plumbers not to demand more than the charges prescribed	1000	-
Section 59 Sub-section (8)	Licensed plumbers not to contravene regulations or execute work carelessly or negligently, etc.,	1000	-
Section 60	Prohibition of willful or neglectful acts relating to water works.	5000	

XXX XXX XXX

85. Punishment for certain offences.— Whoever,—

- (a) contravenes any of the provisions of this Act mentioned in the first column of the following Table; or
- (b) fails to comply with any order or direction lawfully given to him or any requisition lawfully made upon him under any of the said provisions, shall be punishable, with an imprisonment which may extend to six months, or,-
- (i) with fine which may extend to the amount specified in that behalf in the third column of the said Table; or with both and
- (ii) in the case of a continuing contravention or failure, with an additional fine which may extend to the amount specified in the fourth column of that Table for every day during which such contravention or failure continues after conviction for the first such contravention or failure.

TABLE

Provisions of the Act	Subject	Maximum fine which may be imposed	Daily fine which may be imposed
1	2	3	4
Section 65	Injury to, or interference with free flow of contents of Board sewers or drains or sewers communicating with Board sewers	5000	500
Section 66 Sub-section (2)	Private drain not to be connected with Board sewers without notice	1000	100
Section 67	Non-compliance with requisition for drainage of un-drained premises	2000	200
Section 68	Erection of new premises without drains	5000	-
Section 69	Non-compliance with requisition for maintenance of drainage works for any group or block of premises	5000	
Section 70	Non-compliance with direction to close or limit the use of private drains in certain cases	5000	-
Section 71	Non-compliance with Sanitary Engineer's orders regarding the use of a drain by a person other than the owner thereof	5000	-
Section 72	Non-compliance with requisition for keeping sewage and rain water drains distinct	5000	-
Section 73	Non-compliance with requisition for the pavement of court yard <i>etc.</i> ,	1000	-
Section 75	Connection with Board sewers without written permission	5000	500
Section 78 sub-section (4)	Non-compliance with requisition to close, remove or divert a pipe or drain	5000	500
Section 82 sub-section (1)	Execution of work by a person other than a licensed plumber	5000	

Section 82 sub-section	Failure to furnish when required name of licensed plumber employed	1000	
(2) read with section 59(2)			
Section 82 sub-section (6) read with section 59(2)	Licensed plumbers not to demand more than the charges prescribed	5000	
Section 82 sub-section (8) read with section 59(2)	Licensed plumbers not to contravene regulations or execute work carelessly or negligently. <i>Etc.</i> ,	5000	
Section 83	Prohibition of willful or neglectful acts relating to sewage works	5000	

XXX XXX XXX

EXTRACT FROM THE KARNATAKA URBAN DEVELOPMENT AUTHORITIES ACT, 1987 (KARNATAKA ACT 34 OF 1987)

XXX XXX XXX

32. Formation of new extension or lay-outs or making new private streets.-

(9) Any person who forms or attempts to form any extension or layout in contravention of the provisions of sub-section (1) or makes any street without or otherwise than in conformity with the orders of the Authority under this section, shall be liable on conviction, to a fine which may extend to ten thousand rupees.

XXX XXX EXTRACT FROM THE KARNATAKA AGRICULTURAL PRODUCE MARKETING (REGULATION AND DEVELOPMENT) ACT, 1966 (KARNATAKA ACT 27 OF 1966) XXX XXX XXX

118. Penalty for contravention of sections 72A, 72B 79 and 80.- Whoever contravenes the provisions of sections 72A, 72B, 79 and 80, shall, on conviction, be punished with imprisonment for a term which may extend to six months or with fine which may extend to five thousand rupees or with both:

Provided that,- (i) in the case of a first offence, the court may for reasons to be recorded impose a sentence of fine only; (ii) in the case of a second or subsequent offence, the court shall impose a sentence of imprisonment which shall not be less than one month

- **118A. Penalty for contravention of section 78.-** (1) If any person carrying on business in notified agricultural produce as a commission agent in the market yard or private market fails to comply his duty as specified under clause (a) and (b) of sub-section (2) of section 78 without any reasonable cause he shall on conviction be punished with fine not exceeding rupees five thousand
- (2) If any person carrying on business in notified agricultural produce as a commission agent in the market yard or private market fails to comply the responsibility of payment of price to the seller under clause (c) of sub-section (2) of section 78 without any reasonable cause shall on conviction be punished with imprisonment for a term which may extend to six months and with fine which may extend to twice the value of the price and in the case of continuing contravention with a further fine which may extend to rupees one thousand per day during which the contravention is continued after the first conviction.

XXX XXX XXX XXX

121. Penalty for contravention of section 125.- Whoever in contravention of the provision of section 125 obstructs any person in seizing or taking possession of any books, records, funds and property of the market committee or fails to give delivery thereof to such person, shall on conviction, be punished with imprisonment which may extend to one year and with fine which may extend to one thousand rupees

XXX XXX XXX

131I. Penalty for contravention of section 131D.- Whoever contravenes the provisions of section 131D shall, on conviction, be punished with imprisonment for a term which may extend to six months or with a fine which may extend to five thousand rupees or with both.

XXX XXX XXX

EXTRACT FROM THE KARNATAKA WAREHOUSES ACT, 1961 (KARNATAKA ACT 11 OF 1962)

XXX XXX XXX

- **33. Penalty.**—(1) Whoever, fails to comply with, or acts in contravention of, any provision of this Act shall be deemed to commit an offence under this Act, and shall, on conviction, be punished,-
- (a) in the case of a contravention of the provisions of section 3 or 20, with simple imprisonment which may extend to six months, or with fine which may extend to one thousand rupees, or with both;
 - (b) in any other case with fine which may extend to one thousand rupees.
- (2) (a) Where an offence under sub-section (1) is committed by a company, the company, as well as every person in charge of, and responsible to, the company for the conduct of its business at the time of the commission of the offence shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:

Provided that, nothing contained in this clause shall render any such person liable to any punishment if he proves that the offence was committed without his knowledge or that he exercised due diligence to prevent the commission of such offence.

(b) Notwithstanding anything contained in clause (a), where an offence under subsection (1) has been committed by a company and it is proved that the offence has been committed with the consent or connivance of, or that the commission of the offence is attributable to any neglect on the part of, any Director, Manager, Secretary or other officer of the company, such Director, Manager, Secretary or other officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation.—For the purposes of this sub-section,-

- (i) a company means any body corporate and includes a firm or other association of individuals; and
 - (ii) "director" in relation to a firm means a partner in the firm.

XXX XXX XXX

EXTRACT FROM KARNATAKA TOURISM TRADE (FACILITATION AND REGULATION) ACT, 2015 (KARNATAKA ACT 21 OF 2015) XXX XXX XXX

- **8. Registration, Recognition and Grading.-** (1) Every category of tourism trade in the tourist destination shall be registered, recognised and graded in accordance with the procedures set out in the rules made under this Act from time to time.
 - (2) The rules issued under sub-section (1) may in particular make provision,-
- (a) as to the standard and norms of the tourism trade intended to be registered under the Act;
- (b) for the charging of annual or other periodical fees for registration, recognition, renewal and grading;
- (c) for the issue and display of certificates of registration and the display of signs indicating that a tourism trade is registered;
 - (d) for the inspection of tourism trade and for powers of entry for that purpose;
- (e) for requiring the criteria in accordance with which the classification or grading is carried out;
 - (f) for the publication of any criteria so determined;

- (g) as to the form and contents of the register or registers to be maintained under the rules and as to the tourism trade to be registered therein;
 - (h) benefits or incentives available for registered or graded tourism trade; and
- (i) such other supplementary and incidental provisions as the Government may find necessary or expedient.
- (3) No person shall conduct or operate any of the tourism trade in any tourist destination with respect to which the rules and regulating such tourism trade is made under this Act, unless such category of tourism trade is registered, recognised or graded:

Provided that a person who is carrying on any category of tourism trade on the date of commencement of the rules regulating such category of trade may continue to carryon such trade if he has made application for registration, recognition or grading under this Act unless it is rejected:

Provided, further that where a tourism trade is registered by Government of India, such tourism trade may be exempted from registration and grading under this Act. The tourism operator of such facility shall provide a copy of the certificate of registration or grading, as the case may be, issued by Government of India to Department of Tourism. On verification of such certificate, the Department of Tourism may exempt such tourism trade from the requirement of registration or grading under this Act.

- (4) Any person found contravening sub-section (3) with respect to any tourism trade after expiry of one year from the date of commencement of this Act, shall be guilty of an offence and on conviction be liable to a fine not exceeding rupees ten thousand.
- (5) Where any person continues to contravene the provisions of sub-section (3) even after the imposition of penalties under sub-section (4), shall on conviction, be punished with simple imprisonment for a term which may extend to two months or with fine or with both

XXX XXX XXX

- **16. Tour Guides License.- (**1) License shall be issued by the prescribed authority to the tour guides in accordance with the procedure set out in the rules made under this Act. The rules shall also prescribe the educational qualification, syllabus, training and procedure for selection of the tour guides.
- (2) The prescribed authority shall regulate the matter as to the number of tour guide licenses to be issued in the tourist destination.
- (3) The tour guide licensee under sub-section (1) shall hold an identity card, which shall be displayed in the manner prescribed.
- (4) The prescribed authority may refuse to issue tour guide license to a person under this section if that person,-
- (a) is convicted of any criminal offence, within five years immediately preceding the date of his application for registration; or
 - (b) has history or record of being a criminal; or
- (c) does not fall within the qualification provided under this section; and shall inform that person the reasons for such refusal
 - (5) Every tour guide licensed under this Act shall be required to,-
 - (a) comply with the rules made under this Act;
 - (b) use approved route or trails to guide the tourists; and
 - (c) be polite, hospitable, helpful and friendly to tourists or visitors.
- (6) Any person may, lodge a complaint in writing with the prescribed authority against any tour guide who has contravened any provisions of this Act or rules made thereunder.
- (7) Where the prescribed authority is satisfied that the tour guide has contravened any of the provisions of this Act, he may suspend or cancel the licence of such tour guide.
- (8) Any person found acting as a tour guide, without obtaining licence from the prescribed authority, shall be liable to a fine not exceeding rupees two thousand upon the matter being reported to the prescribed authority by tourist mitra or any officer of Department of Tourism. On such report, the prescribed authority shall hold enquiry and afford opportunity of hearing to the person concerned before passing orders for fine and

whoever repeats or continues to act as a tour guide, having been fined for such offence, shall be arrested without warrant by any police officer not below the rank of sub-inspector.

(9) Any person arrested under sub-section (8) shall be produced before the Judicial Magistrate having jurisdiction and such person shall, on conviction, be punished with simple imprisonment for a term which may extend to fifteen days or with a fine which may extend to rupees two thousand or with both.

XXX XXX XXX

- **19. Statistical information.-** (1) Each and every owner or operator of the tourism trade whether registered under the provisions of this Act or not, shall be duty bound to furnish such statistical information or statistical data and at such intervals and in such form to such authority as may be prescribed.
- (2) If any person, company, association or firm or any other body when required to furnish any information or statistics in terms of sub-section (1),-
- (a) without just cause, fails or refuses to furnish the information or statistics concerned; or
- (b) knowingly furnishes any information or statistics which is false in a material respect or misleading;

shall be guilty of an offence and shall on conviction be liable to a fine not exceeding one thousand and upon second or subsequent non-compliance, be liable to a fine which may extend to rupees two thousand.

- (3) Where any person, company, association or firm or any other body bound to furnish statistical information in terms of the provisions contained in sub-section (1), continues to contravene the provisions of said sub-section even after the imposition of penalties under sub-section (2), shall on conviction, be punished with simple imprisonment for a term which may extend to two months or with fine or with both.
 - 23. Prohibition of certain activities in tourist destinations.- (1) No person shall,-
- (a) commit any act of touting or malpractice against any tourist or engage in begging or hawking articles for sale at any tourist destination;
- (b) abet commission of any act of touting or malpractice against any tourist and begging or hawking of articles for sale in tourist destination; and
- (c) attempt to commit any act of touting or malpractice against any tourist in tourist destination.
 - (2) Any person who,-
- (a) contravenes the provisions of clause (a) of sub-section (1) shall on conviction be punished with imprisonment for a term which may extend to six months, or with fine which may extend to ten thousand rupees, or with both;
- (b) contravenes the provisions of clause(b) of sub-section (1), shall on conviction be punished with imprisonment for a term which may extend to six months, or with fine which may extend to five thousand rupees, or with both;
- (c) contravenes the provisions of clause(c) of sub-section (1), shall on conviction be punished with imprisonment for a term which may extend to three months, or with fine which may extend to two thousand rupees, or with both.
- (4) Whenever any person to whom direction has been given under sub-section (3) to remove himself from the tourist destination-
 - (a) fails to remove himself as directed; or
 - (b) having removed himself, re-enters the area or part thereof

shall be apprehended and removed from that area by any police officer and releasedoutside that area and entry of such apprehension and release shall be recorded in the daily diary maintained at the police station.

(5) Whoever further engages himself in hawking articles for sale, even after having committed violation under sub-section (3) and his consequential removal under sub-section (4), the offender shall be arrested by any Police Officer and shall be produced before any officer not below the rank of Tahasildar authorised in this regard by the Deputy Commissioner of the local area where the offence is committed, who shall record the statement of the Police Officer as well as of the offender and peruse the daily diary or other record showing events of violation of this Act by the offender and after hearing the offender

and the Police Officer record his findings in a summary manner and where the offender is found to be guilty of violation of prohibition as aforesaid in this section, the prescribed officer shall impose a fine not exceeding rupees five hundred for violation of provisions of sub-section (4).

- (6) Whoever commits any subsequent violation of the prohibition imposed on hawking articles for sale in any tourist destination even after having been punished under sub-section (5), shall be arrested with both.
- **24.** Protection and Maintenance of the tourist destination.- (1) The Government may, by notification in the official Gazette, designate any officer of and above the rank of Group 'B' of the Government to be the competent authority for protection and maintenance of the tourist destination either for the whole of the State or for each district of the State.
- (2) No person, company, association or firm or any other body shall cause any nuisance or carry out any activity, process, operation, etc or omit to prevent or remove the nuisance, which damages or deteriorates or is likely to damage or deteriorate or is capable of being damaged or deteriorated or has damaged or deteriorated the tourism potentiality of any tourist destination.
- (3) The competent authority, either on its own motion or upon a complaint received or upon reference made to it, may, by an order in writing after giving prior notice, prohibit any nuisance being caused or prevent any such activity, process, operation as referred to in sub-section (2) above being carried out, if in the opinion of the said competent authority, it has damaged or deteriorated or is likely to damage or deteriorate the tourism potentiality of any tourist destination, and pass such interim orders as it deems fit.
- (4) If, in the opinion of the competent authority, a nuisance is having impact on the tourism potentiality, it shall issue notice to the owner, occupier, lessee, charterer or any person enjoying right of usage or has control of the object which has contributed to the nuisance and such person shall within a period of fifteen days from the date of receipt of such notice, abate or remove the same, and unless the same is removed or abated by the said person within the said period of fifteen days or such further time as may be extended by the competent authority, but not exceeding three months, the competent authority shall cause removal of such nuisance.
- 5) On the failure of the owner, occupier, lessee, charterer or any person against whom notice of removal of nuisance is issued, to comply with the order of removal of such nuisance within the time fixed by the competent authority, the material thing or object of nuisance shall stand forfeited and vest in the Government, except that when such material thing or object is sold in public auction, any sum over and above the cost of removal of nuisance, shall be payable to its owner. In case the cost of removal exceeds the sale price in auction the balanceshall be recovered from the concerned owner, as provided in subsection (6).
- (6) The expenses and costs incurred, if any, the competent authority in removing or abating such nuisance, shall be recovered from the person who has caused such nuisance or from the owner or occupier of the object which has contributed to the nuisance, in the same manner as arrears of land revenue.
- (7) Any property, thing, material or object, which is a nuisance under this Act, may be disposed off or dealt with by the Government, in the manner it deems fit.
- (8) Whoever contravenes any of the provisions of this Act or fails to comply with any order or directions given under the Act or obstructs any person acting under the orders or directions of the competent authority from exercising its powers and performing its functions under this Act, shall on conviction be punishable with imprisonment for a term which shall not be less than three months but which may extend to three years or with fine which may extend to rupees five thousand or with both.
- **25. Punishment for false display of recognition.-** (1) If any person, company, association or firm or any other body who falsely represent any tourism trade as registered or graded under this Act, the prescribed authority shall impose fine not exceeding rupees fifty thousand for the first of such offence, and not exceeding rupees one lakh for second or subsequent offence:

Provided that before ordering imposition of fine, the prescribed authority shall, afford reasonable opportunity of hearing to the person, company, association or firm or any other body concerned.

- (2) Where any person, company, association or firm or any other body, even after imposition of fine under sub-section (1) continues to display or show that he is recognised or registered as such, he shall, on conviction, be punishable with simple imprisonment for a term which may extend to three months or with fine or with both.
- **26.** Punishment for unauthorised usage of Government Tourism brand.- (1) No person, company, association or firm or any other body shall use any brand belonging to Government tourism entities without the permission or authorisation.
- (2) Any person, company, association or firm or any other body contravenes the provisions of sub-section (1) shall be liable to pay penalty not exceeding rupees fifty thousand for the first of such offence, and not exceeding rupees one lakh for second or subsequent offence:

Provided that before ordering imposition of penalty, the prescribed authority shall, afford reasonable opportunity of hearing to the person, company, association or firm or any other body concerned.

- (3) The Prescribed Authority shall have the powers to undertake inspection to examine compliance of sub-section (1).
- (4) Where any person, company, association or firm or any other body, even after imposition of penalty under sub-section (1) continues to use the Government Tourism Brand, he shall, on conviction, be punishable with simple imprisonment for a term which may extend to three months or with fine or with both.

XXX XXX X

EXTRACT FROM THE KARNATAKA INDUSTRIAL AREAS DEVELOPMENT ACT, 1966 (KARNATAKA ACT, 18 OF 1966)

Part-5

XXX XXX

XXX

39. Penalty for obstruction.- Any person who obstructs the entry of a person authorised under section 35 to enter into or upon any land or building or molests such person after such entry or who obstructs the lawful exercise by him of any power conferred by or under this Act shall, on conviction, be punished with imprisonment for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both.

XXX XXX XXX

EXTRACT FROM THE KARNATAKA GRAM SWARAJ AND PANCHAYATHARAJ ACT, 1993 (KARNATAKA ACT 14 OF 1993) XXX XXX XXX

281. Wrongful obstruction of certain officers.- Any person who prevents the Chief Executive Officer, Executive Officer or the Secretary or any person to whom such officer has lawfully delegated his powers of entering on or into any place, building or land from exercising his lawful power of entering thereon or therein shall, on conviction, be punished with simple imprisonment for a term which may extend to one month or with fine which may extend to five hundred rupees or with both.

EXTRACT FROM THE KARNATAKA LIFTS, ESCALATORS AND PASSENGER CONVEYORS ACT, 2012 (KARNATAKA ACT 9 OF 2013)

19. Violations and Penalty.- Whoever contravenes any of provisions of this Act, rules or conditions of a licence or registration or a direction given by such officer as the Government may authorize under this Act or the rules shall be punishable with fine which may extend to ten thousand rupees or simple imprisonment which may extend to six months or both and in the case of a continuing contravention with a further fine which may

extend to one hundred rupees, for every day after the first during which the breach has continued.

EXTRACT FROM THE KARNATAKA MUNICIPALITIES ACT, 1964 (KARNATAKA ACT 22 OF 1964) XXX XXX XXX

170. Forming of new extensions or layouts or making new private streets.— XXX XXX XXX

(9) Any person who forms or attempts to form any extension or lay-out in contravention of the provisions of sub-section (1), or makes any street without or otherwise than in conformity with the orders of the municipal council under this section, shall be punished with fine which may extend to one thousand rupees.

XXX XXX XXX

184. Roofs and external walls of buildings not to be made of inflammable materials.— XXX XXX XXX

(3) Whoever, without such consent as is required by sub-section (1), makes, or causes to be made, or in disobedience to the requirements of a notice given under sub-section (2) suffers to remain, any roof or wall of such materials as aforesaid, shall be punished with fine which may extend to twenty-five rupees, and with a further fine which may extend to ten rupees for every day on which the offence is continued after the date of the first conviction.

XXX XXX XXX

203. Encroachment on municipal drains, etc.—(1) Whoever, without the written consent of the municipal council first obtained, makes or causes to be made any drain into or out from any of the sewers or drains vested in the municipal council, shall be punished with fine which may extend to twenty-five rupees, and the municipal council may, by written notice, require such person to demolish, alter, re-make or otherwise deal with such drain as it may think fit.

XXX XXX XXX

208. Permission necessary for certain projections.— XXX XXX

(2) Any such owner or occupier putting up any such projections as aforesaid without such permission or in contravention of such orders, shall be punished with fine which may extend to twenty-five rupees, and if any such owner or occupier fails to remove any such projection as aforesaid in respect of which he has been convicted under this section, he shall be punished with further fine which may extend to five rupees for each day on which such failure or neglect continues.

XXX XXX XXX

211. Naming streets and numbering houses.—XXX XXX

- (3) Any person,—
- (a) who, without the consent of the owner or occupier affixes any poster, bill, placard, or other paper or means of advertisement against or upon any building, wall, board, fence or pale, post, lamp post or the like, or
- (b) who, without such consent as aforesaid writes upon soils, defaces or marks any such building, wall, board, fence or pale, post, lamp-post or the like with chalk or paint or in any other way whatsoever,

shall be punished with fine which may extend to twenty rupees.

XXX XXX XXX

- **215.** Displacing pavements, etc.—(1) Whoever displaces, takes up, or makes any alteration in the pavement, gutter, flags, or other materials, of any public street, or the fences, walls, or posts thereof, or any municipal lamp, lamp-post, bracket, water-post, hydrant, or other such municipal property therein, without the written consent of the municipal council or other lawful authority, shall be punished with fine which may extend to one hundred rupees.
- (2) Any person who, having displaced, taken up or made alteration in any such pavement, gutter, flags, or other materials, or in the fence, walls, posts, municipal lamps, lamp-posts, brackets, water-posts, hydrants, or other municipal property of any

public street, fails to replace or restore the same to the satisfaction of the municipal council after notice to do so, shall be punished with fine which may extend to fifty rupees, and shall pay any expenses which may be incurred in restoring the same and such expenses shall be recoverable in the same manner as an amount claimed on account of any tax recoverable under Chapter VII.

XXX XXX XXX

217. Hoardings to be set up during repairs, etc.—XXX XXX XXX

(2) Whoever contravenes any of the provisions of this section shall be punished with fine which may extend to fifty rupees, and with further fine which may extend to ten rupees for every day or night, as the case may be, on which such contravention continues after the date of the first conviction.

XXX XXX XXX

219. Timber not to be deposited or hole made in a street without permission.-XXX XXX XXX

(2) Whoever contravenes any of the provisions of sub-section (1) shall be punished with fine which may extend to twenty-five rupees, and with further fine which may extend to ten rupees for every day or night, as the case may be, on which such contravention continues after the date of the first conviction.

XXX XXX XXX

- **225. Discharging sewage, etc.**—Whoever causes or allows the water of any sink or sewer or any other liquid or other matter which is or which is likely to become offensive, from any 1 [building or vacant land]1 under his control, to run, drain, or be thrown or put upon any street or open space, or to soak through any external wall, or causes or allows any offensive matter from any sewer or privy to run, drain or be thrown into a surface drain in any street, without the permission in writing of the municipal council or who fails to comply with any condition prescribed in such permission, shall be punished with fine which may extend to twenty-five rupees.
- **226. Non-removal of filth, etc.**—Whoever, being the owner or occupier of any 1 [building or vacant land]1, keeps or allows to be kept for more than twenty-four hours, or otherwise than in some proper receptacle, any dirt, dung, bones, ashes, night-soil, filth or any noxious or offensive matter, in or upon such 1 [building or vacant land]1, or suffers such receptacle to be in a filthy or noxious state, or neglects to employ proper means to remove the filth from and to cleanse and purify such receptacle, or keeps or allows to be kept in or upon such 1 [building or vacant land]1 any animal in such a way as to cause a nuisance, shall be punished with fine which may extend to twenty-five rupees and with further fine which may extend to five rupees for every day on which such offence is continued, after the date of the first conviction.

XXX XXX XXX

228. Filthy buildings, etc.—(1) Whoever, being the owner or occupier of any building or vacant land whether tenantable or otherwise, suffers the same to be in a filthy and unwholesome condition, or in the opinion of the municipal council a nuisance to persons residing in the neighbourhood, or overgrown with prickly-pear or rank and noisome vegetation, and who shall not, within a reasonable time after notice in writing by the municipal council to cleanse, clear or otherwise put the same in a proper condition, have complied with the requisition contained in such notice, shall be punished with fine which may extend to twenty-five rupees, and with further fine which may extend to five rupees for every day on which the failure to comply with the said notice is continued, after the date of the first conviction.

XXX XXX XXX

241. Consumption of smoke.— XXX XXX XXX

(2) If any person shall, after such direction, use or permit to be used, any such furnace not so constructed, supplemented, or altered, or shall so negligently use, or permit to be used, any such furnace that the smoke arising therefrom shall not be effectually consumed or burnt as far as may be practicable, every person so offending being the owner or occupier of the said works or buildings or being an agent or other person employed by such owner or occupier for managing the same, shall be punished

with fine which may extend to fifty rupees and upon any subsequent conviction with fine which may extend to five hundred rupees:

Provided that nothing in this section shall be held to apply to locomotive engines used for the purpose of traffic upon any railway or for the repair of roads.

XXX XXX XXX

243. Licensing markets, slaughter houses and certain businesses.—XXX XXX

- (2) Whoever uses or permits the use of any place contraty to the direction, or without the licence required by sub-section (1), or in contravention of any of the conditions or during the suspension of the licence shall be punished with fine which may extend to twenty-five rupees.
- (3) Upon a conviction being obtained in respect of any place under sub-section (2) the magistrate shall, on the application of the municipal council but not otherwise, order such place to be closed, and thereupon appoint persons or take other steps to prevent such place being so used; and every person who so uses or permits the use of a place after it has been so ordered to be closed, shall be punished with fine which may extend to five rupees for each day during which he continues so to use, or permits such use of, the place after it has been so ordered to be closed.

XXX XXX XXX

256. Premises not to be used for certain purposes without licence.— XXX XXX XXX

(6) Whoever uses any premises in contravention of sub-section (1) or (2) or (3) or of any bye-law made under sub-clause (iv) of clause (b) of sub-section (1) of section 324 shall be punished with fine which may extend to two hundred rupees, and with further fine which may extend to forty rupees for every day on which such contravention is continued after the date of first conviction.

260. Use of siren or whistle for summoning or dismissing workmen.— XXX XXX $\,$

(3) Whoever uses or employs any such whistle or trumpet as aforesaid without, or in contravention of any of the conditions of or after the withdrawal of such licence shall be punished with fine which may extend to fifty rupees.

XXX 266. Proceedings if any occupier opposes the execution of the Act.— If the occupier of any building or vacant land prevents the owner thereof from carrying into effect, in respect of such building or vacant land, any of the provisions of this Act, after notice of his intention so to carry them into effect has been given by the owner to such occupier, any magistrate upon proof thereof, and upon application of the owner, may make an order in writing requiring such occupier to permit the owner to execute all such works, with respect to such building or vacant land, as may be necessary for carrying into effect the provisions of this Act, and may also, if he thinks fit, order the occupier to pay to the owner the costs relating to such application or order; and if, after the expiration of eight days from the date of the order, such occupier continues to refuse to permit such owner to execute such work, such occupier, shall for every day, during which he so continues to refuse be punished with fine which may extend to fifty rupees; and every such owner, during the continuance of such refusal, shall be discharged from any penalties to which he might otherwise have become liable by reason of his default in executing such works.

XXX XXX XXX
ANNEXURE

EXTRACT FROM THE KARNATAKA MUNICIPAL CORPORATIONS ACT, 1976 (KARNATAKA ACT 14 OF 1977)

XXX XXX XXX

424. Power to give retrospective effect to certain bye-laws and penalties for breaches of bye-laws.- XXX XXX XXX

(2) In making any bye-law under sections 423 and this section the corporation may provide that a breach thereof shall be punishable.-

- (a) with fine which may extend to one thousand rupees, and in case of a continuing breach, with fine which may extend to three hundred rupees for every day during which the breach continues after conviction for the first breach, or
- (b) with fine which may extend to two hundred rupees for every day during which the breach continues after receipt of notice from the Commissioner to discontinue such breach.

XXX XXX XXX

431. General provision regarding penalties specified in the schedules.- (1) Whoever.-

- (a) contravenes any provisions of any of the sections of this Act or rules made under it, specified in the first column of Schedule XI;
 - (b) contravenes any rule or order made under any of the said sections or rules; or
- (c) fails to comply with any direction lawfully given to him or any requisition lawfully made upon him under or in pursuance of the provisions of any of the said sections or rules, shall, on conviction, be punished with fine which may extend to the amount mentioned in that behalf in the third column of the said schedule.

XXX XXX XXX

SCHEDULE XI ORDINARY PENALTIES

(See section 431)

Section or rules	Sub-section or clause	Subject	Fine which may be imposed
	(1)	(2)	(3)
80	(1)	Interested ouncillor voting or taking part in discussion.	Two hundred rupees.
114	(1) and (3)	Failure to give notice of transer of title or to produce documents.	Fifty rupees
188		Trespassing on premises connected with water supply.	Fifty rupees
190		Failure to maintain house connections in conformity with bye-laws.	Fifty rupees
192	(2)	Occupying orallowing occupation of huouse without peorper water supply	Fifty rupees
192	(3)	Failure to comply with requisition to make house connection.	Fifty rupees
194		Use for non-domestic purposes of Water supplied for domestic purpose	One hundred rupees
208	-	Waste or misuse of water	Fifty rupees
209		Refusal of admittance, etc.	One hundred rupees
211	(1)	Laying of water pipes, etc., in a position where the same may be injured or water therein polluted.	One hundred rupees
218	(1)	Execution of work by a person other than a licensed plumber.	Two hundred rupees
218	(2)	Failure to furnish when required name of licensed plumber employed.	One hundred rupees

218	(6)	Licensed plumber not to demand more than the charges prescribed.	One hundred rupees
218	(8)	Licensed plumbers not to contravene regulationor execute work carelessly or negligently etc.	One hundred rupees
219		Prohibition of wilful or neglectful acts relating to water works.	One hundred rupees
223		Flow of contents of corporation sewers or drains or swers communicating with corporation sewers.	One hundred rupees
224	(2)	Private drain not to be connected with corporation sewers without notice	Fifty rupees
225	(2) and (4)	Non-compliance with requisition for drainage of undrained premises	Note lessthan hundred rupees and not more than five hundred rupees.
226		Erection of new premises without drains.	One thousand rupees
227		Non-compliance with requisition for maintenance or drainage works for any group or block of premises.	One hundred rupees
228		Non-compliance with direction to close or limit the use of private drains in certain cases.	Fifty rupees
229		Non-compliance with Commissioner's orders regarding the use of a drain by a person other than the owner thereof.	Fifty rupees
230		Non-compliance with requisition for keeping sewage and rain water drains	Fifty rupees
231		Non-compliance with requisition for the payment of court-yard etc.	Fifty rupees
233		Connection with sewers without written permission.	Two hundred rupees
236	(4)	Non-compliance with requisition to close, remove or divert pipe or drain.	Fifty rupees
240	(1)	Execution of work by a person other than a licensed plumber.	Two hundred rupees

240	(2) read with section 223	Failure to furnish when required name of licensed plumber employed.2023	One hundred rupees
240	(2) read with section 218	Licensed plumbers not to demand more than the charge prescribed.	One hundred rupees
240	(2) read with section 218	Licensed plumbers not to contraven regulations or execute work carelessly or negligently, etc.	One hundred rupees
241		Prohibition of wilful or neglectful acts relating to sewage works	One hundred rupees
242	(3)	Failure to maintain house-drains, etc. in conformity with bye-laws	Fifty rupees
246	(2)	Keeping of public privy without licence	Fifty rupees
	(3)	Allowing public privy to be in un-clean condition or improper order.	Fifty rupees
247		Failure to comply with requisiton to provide privy or to remove privy to another site and failure to keep privies clean and in proper order.	Fifty rupees
248		Failure to provide privies for premises used by large numbers of people or to keep them clean and in proper order.	One hundred rupees
249		Failure to comply with requisition to provide privies for market, cattle shed or cart-stand or to keep them clean	One hundred rupees
250		Failure to construct privies so as to screen persons using them from view.	Twenty rupees
252		Making connection with mains without permission.	Two hundred rupees
256	(1)	¹ [XXX]	
256	(2)	[XXX]	
257	(b)	[XXX]	
263	(1) (2) (3) (4) (5)	[XXX] [XXX] [XXX] [XXX] [XXX] [XXX] [XXX]	

272		Building within street alignment or building line without permission.	One thousand rupees
273	(1)	Failure to comply with orders to set back buildings.	Five hundred rupees
278		Unlawful displacement etc. of pavement or fences, posts and other materials of public street.	Five hundred rupees
280		Failure to provide streets or roads on building sites prior to disposal.	Two hundred rupees
281		Unlawful making or laying of new street.	Five hundred rupees
283		Failure to comply with requisition to metal etc., private street	One hundred rupees
285		Building wall or erecting fence, etc., in a street or any public place vested in the control of the corporation.	One hundred rupees
286		Allowing doors, groundfloor windows,etc., to open outwards without licence or contrary to notice.	Twenty rupees
287		Failure to remove permanent encroachment.	Two hundred rupees
288		Failure to remove temporary encroachment	Fifty rupees
290		Unlawful removal of bar or storing of timber etc or removal or extinction of light	Fifty rupees
291	(1)	Unlawful making of hole or placing of obstruction in street.	Fifty rupees
	(3)	Failure to remove obstruction	Fifty rupees
292		Construction, etc., of building without licence where street or foot-way is likely to be obstructed	Fifty rupees
292		Failure to fence, etc., such building while under repair.	Fifty rupees
293	(3)	Unlawful destruction, etc., of number of public street.	Twenty rupees
294	(2)	Unlawful destruction etc., of number of building	Twenty rupees
294	(3)	Failure to replace number when required to do so.	Twenty rupees

296	(5)	Construction or reconstructing	Two hundred
		buildings contrary to declaration issued by corporation.	rupees
297	(1)	Failure to comply with requisiton to round or display off building at corners of streets	One hundred rupees
298	•••	Construction, reconstruction or retention of external roof, etc., with inflammable materials.	Fifty rupees
310	(1)	Failure to send notice to Commissioner after completion of construction or reconstruction of building	Fifty rupees
319		Failure to keep external wall of premises in proper repair.	Twenty rupees
322		Failure to comply with requisition to take down, repair or secure dangerous structure.	Five hundred rupees
323		Failure to comply with requsition to secure, lop or cut down dangerous	Fifty rupees
324		Failure to comply with requisition to repair, etc., tank or other place dangerous to passers by or persons living in neighbourhood	Fifty rupees
325	•••	Failure to comply with notice regarding precautions against fire.	One hundred rupees
326	(1)	Constructing well, etc without permission.	Fifty rupees
	(2)	Failure to comply with notice to fill up or demolish well, etc.	Fifty rupees
327		Filure to comply with requitation to stop dangerous quarrying	One hundred
328	(1)	Failure to comply with requisition to fill up etc., tank opr well, or drain off water, etc.	Fifty rupees
	(3)	Cultivating contrary to prohibitions or regulations.	Five hundred rupees
329		Failure to comply with requisition to cleanse or close, etc., tanks, well or toher source of water used for drinking, bathing or washing clothes.	Fifty rupees
331		Defiling water in tanks, etc.	Fifty rupees
332	•••	Failure to comply with requisition to enclose, clear or cleanse untenanted premises	Fifty rupees
333		Failure to comply with requisition to clear of cleanse, tec., building or land in filthy state or overgrown with any thick or noxious vegetation.	Fifty rupees

224		Deilers to comple with manieties to	0
334		Failure to comply with requistion to abate nuisance caused or likely to be caused by dumping, etc., of coal ashes, etc.	One hundred rupees
335		Failure to comply with requisition to fence building or land or trim, prune or cut hedges and trees or lower an enclosing wall.	Fifty rupees
336		Failure to comply with requisiton to lime-wash or otherwise cleanse building	Fifty rupees
337		Failure to comply with requisition to execute work or take other action with respect ot insanitary buildings.	One hundred rupees in the case of masonry building and fifty rupees in the case of hut.
338	(2)	Using or allowing the use of buildings unfit for human habitation after for. prohibiton.	Twenty rupees each day
	(4)	Failure to comply with requisition to demolish the same.	Twenty rupees per day.
339	(1)	Allowing overcrowding in building after order to abate the same.	Twenty rupees per day
	(4)	Failure to comply with requisition to vacate overcrowed building or room.	Twenty rupees per day
343	(1)	Keeping a lodging house, eating house, tea shop, etc., without licence or contrary to the licence.	One hundred rupees
344	(a) (b) (c)	Unlawful keeping of pigs Unlawful keeping of animals so as to be a nuisance or danger. Feeding of animal on filth	Twenty rupees Twenty rupees Twenty rupees
346		Use of place as stable, cattle shed, etc. without licence or contrary to licence.	Fifty rupees
347		Construction or maintenance of stable, cattle shed, etc., contrary to Act or subsidiary legislation.	Fifty rupees
349		Using a public place or the sides of a public street as a cart stand, etc	Twenty rupees
351	(1)	Opening or keeping open a new private cart-stand without licence or contrary to licence	Two hundred rupees
352	•••	Failure to remove carcasses of animals	Twenty rupees
353	(1)	Using a place for any of the purposes specified in Schedule X without licence or contrary to licence.	Two hundred rupees

354	(1), (2) and (3)	Unlawful erection of factory workshop workplace or machinary.	One thousand rupees
	(5)	Disobedience of order regarding chimneys.	Five hundred rupees
355	(1)	Disobedience of order regarding abatement of nuisance	One hundred rupees
355	(2)	Disobedience of order prohibiting the working of the factory, etc., or the use of particular kind of fuel.	Two hundred rupees
357		Failure to comply with requisition to put factory etc., in order to abate overcrowding, etc.	One hundred rupees
358		Disobedience of order regarding abatement of nuisance or danger life	One hundred rupees
363	(2)	Washing of clothes by washerman at unauthorized places.	Twenty rupees
365		Use of place as slaughter house without licence or contrary to licence.	Fifty rupees
367		Slaughter of animals for sale of food or skinning or cutting up carcasses for every animal without licence or contrary to licence or skin or drying skin so as to cause carcass or nuisance.	Twenty rupees for every animal carcass or skin
370		Sale or exposure for sale in public market of animal or article without permission or contrary to permission	Fifty rupees
371	(2)	Opening private market without licence or contrary to permission.	One hundred rupees
372		Keeping open private market without licence or contrary to licence	One hundred rupees
375		Sale or exposure for sale of animal or articles in unlicenced private market.	Twenty rupees
376		Failure to comply with direction to construct approaches, drains, etc., to private markets or to pave them etc.	Fifty rupees
377	(2)	Opening, or keeping open of private market after suspension or refusal of licence for default to carry out works.	Fifty rupees
378		Breach of market regulations	Ten rupees

379		Failure of person incharge of markets to expel persons suffering from leprosy or other infectious or contagious disease	Fifty rupees
381		Carrying on butcher's fishmonger's or poultere's trade without licence, etc.	Ten rupees
382		Sale or exposure for sale of animal or article in public street.	Twenty rupees
386		Preventing the Commissioner or any person authorised by him from exercising his powers of entry, etc., under section 385.	Fifty rupees
388		Removing or in any way interfering with an animal or article secured under section 387.	Five hundred rupees
392	(1)	Opening, etc., without licence a place for the disposal of the dead.	One hundred rupees.
394	(4)	Use or allowance of use of unlicenced burial of burning ground Use of allowance of use of unregistered burial of burning ground	Five rupees One hundred rupees
395		Failure to give information of burials of burnings in burial or burning ground.	Twenty rupees
396		Construction of vault or grave for burial for corpse in place of public worship.	Five hundred rupees
397	(3)	Burial or burning in place after prohibition.	Two hundred rupees.
398	•••	Burial or burning etc., of corpses	Fifty rupee
400		Discharge of office of grave digger or attendant at place for disposal of dead without licence.	Twenty rupees
402		Failure of Medical Practitioner or owner or occupier to give information of existence of dangerous disease in private or public dwelling.	Fifty rupees.
406		Failure to comply with requisition to cleanse or disinfect building or article.	Fifty rupees
408	(2)	Washing of infected articles at unauthorised places.	Fifty rupees
409	•••	Giving, lending etc., of infected articles	Fifty rupees

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410		Infected person carrying on occupation.	Fifty rupees
411	(1)	Entry of infected person into public conveyance without notifying fact of infection.	Fifty rupees
412	(1)	Failure to disinfect public conveyance etc.	Fifty rupees
	(2)	Using before obtaining certificates from Health Officer a public conveyance in which an infected person travelled.	Fifty rupees
413		Letting or sub-letting of infected building without certificate from the Health Officer.	Two hundred rupees
414	•••	Failure to close place of public entertainment.	Two hundred rupees
415		Sending infected child to school	Fifty rupees
416		Use or permitting the use of book from public or circulating library by infected person.	Fifty rupees
417	•••	Using water after prohibition	Fifty rupees
419		Failure to give information of small pox.	Fifty rupees
420		Entering city within forty days of innoculation for small pox without certificate.	One hundred rupees
430	(3)	Prevention of inspection of copies of rules and bye-laws publicly exhibited.	Fifty rupees
	(4)	Destruction, etc., of board exhibiting printed copies of bye-laws and rules	Fifty rupees
443	(7)	Failure to produce licence on request	Ten rupees
447	•••	Failure to comply with requisition to attend, produce document or give evidence.	One hundred rupees
457	(1)	Failure of occupier to comply with requisition to permit owner to comply for with provisions of Act.	Fifty rupees each day
459		Preventing the Commissioner or any person authorised by him from exercising his powers of entry, etc	Fifty rupees
494	•••	Obstructing or molesting corporation, standing committee, Mayor, etc.	Two hundred rupees
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495	 Removing mark set up for indicating level, etc.	Two rupees.
496	 Removal, etc. of notice exhibited by or under order of the corporation or	Fifty rupees
497	Unlawful removal of earth, sand or other material from land vested in the corporation or deposit of matter or encroachment in or water courses.	Fifty rupees

SCHEDULE XII

(see section 431)

PENALTIES FOR CONTINUING BREACHES

Section or rule	Sub- section or clause	Subject	Fine which may be imposed
190		Failure to maintain house connections in conformity with bye-laws.	Five rupees
192	(2) and (3)	Failure to comply with requisition to make house-connection.	Five rupees
194		Use for non-domestic purposes of water supplied for domestic purposes.	Five rupees
211	(1)	Laying of water pipes etc., in a position where pipes may be injured or water therein polluted.	Five rupees
	(2)	Construction of privies etc., in a position where pipe may be injured or water therein polluted	One hundred rupees
219		Injury to, or intereference with the free flow of contents of corporation sewers or drains or sewers communicating with	Fifty rupees
224	(2)	Private drains not to be converted with corporation sewers without notice	Five rupees
225		Non-compliance with requisition for drainage of undrained premises.	Twenty five rupees
233		Connection with sewers without written permission.	Fifity rupees
236	(4)	Non-compliance with requisition to close, remove or divert a pipe or drain.	Five rupees
242	(3)	Failure to maintain house drains, etc., in conformity with bye-laws.	Ten rupees
246	(2)	Keeping of public privy without licence	Ten rupees
246	(3)	Allowing public privy to be in on unclean condition or improper order.	Ten rupees

247		Failure to comply with requisition to provide privy or to remove privy to another site and failure to keep privies clean and in proper order.	Ten rupees
248		Failure to provide privies for premises used by large number of people or to keep them clean and in proper order.	Twenty rupees
249		Failure to comply with requisition to provide privies for market, cattle stand or cart-stand or to keep themclean and in	Twenty rupees
263	(1) and (4)	Allowing rubbish or filth to accumulate on premises for more than twenty four hours	Ten rupees
272		Building within street alignment or building line without permission	One hundred rupees
287		Failure to remove permanent encroachment	Ten rupees
288		Failure to remove temporary encroachment.	Five rupees
291	(1)	Unlawful making of hole or placing of obstruction in street.	Ten rupees
292		Construction, etc., of building without licence where street or footway is likely to be obstructed.	Ten rupees
297	(1)	Failure to comply with requisition to round or display off buildings at corner of streets.	Fifty rupees
298		Construction, reconstruction or retention of external roof, etc., with inflammable materials.	Ten rupees
319		Failure to keep external wall of premises in proper repair.	Ten rupees
324		Failure to comply with requisition to repair etc., tank or other place dangerous to passers by or persons living in neighbourhood.	Ten rupees
325		Failure to comply with notice regarding precautions against fire.	Ten rupees
327		Failure to comply with requisition to stop dangerous quarrying.	Ten rupees
328		Failure to comply with requisition to fill up, etc., tank or well or drain off water etc.	Ten rupees
329		Failure to comply with requisition to cleanse or close, etc., tank, well etc., or other source of water used for	Ten rupees

332		Failure to comply with requisition to enclose, clear or cleanse untenanted premises.	Ten rupees
333		Failure to comply with requisition to clear or cleanse, etc., building or land in filthy state or overgrown with any thick or noxious vegetation.	Ten rupees
334		Failue to comply with requisition to abate nuisance caused or likely to be caused by dumping. etc., of coal ashes, etc.	Twenty rupees
335		Failure to comply with requisition to fence building or land, or trim, prune, or cut hedges and trees or lower an enclosing well.	Ten rupees
336		Failure to comply with requisition to limewash or otherwise cleanse building	Ten rupees
338		Failure to comply with requisition to execute work or take another action with respect to insanitary buildings	Ten rupees in the case of masonry buildings and five rupees in the case of huts
343	(1)	Keeping a lodging house, eating house, tea shop, etc., without licence or contrary to licence.	One hundred rupees
344	(a)	Unlawful keeping of pigs.	Five rupees
	(b)	Unlawful keeping of animal so as to be a nuisance or danger.	Five rupees
346		Use of place at stable, cattle-shed, etc., without licence or contrary to licence.	Ten rupees
347		Construction or maintenance of stable, cattle-shed, etc. contrary to Act or Subsidiary Legislation.	Ten rupees
349		Using a public place or the side of public street as a cart-stand, etc.	Twenty rupees
351		Opening or Keeping open a new private cart-stand without licence or contrary to licence	Twenty rupees
352		Failure to remove carcass of animal	Five rupees
353	(1)	Using a place for any of the purposes specified in Schedule X without licence or contrary to licence.	Fifty rupees
354	(1), (2) and (3)	Unlawful erection of factroy, workshop workplace or machinery.	One hundred rupees
	(5)	Disobedience of order regarding	Fifty rupees

355	(1)	Disobedience order regarding abatement of nuisance.	One hundred rupees
355	(2)	Disobedience of order prohibiting the working of the factory, etc., or the use of particular kind of fuel.	Two hundred rupees
357		Failure to comply with requisition to put factory, etc., in order to abate overcrowding etc.	One hundred rupees
358		Disobedience of order regarding abatement of nuisance or danger to life, etc.	One hundred rupees
365	 	Use of place as slaughter house without licence or contrary to licence.	Fifty rupees
371		Opening private market without licence or contrary to licence.	One hundred rupees
372		Keeping open private market without licence or contrary to licence.	One hundred rupees
378		Breach of market regulation	Ten rupees
379		Failure of person incharge of markets to expel persons suffering from leprosy or other infections or contiagious disease.	Fifty rupees
381		Carrying on butcher's, fishmonger's or poulter's trade without licence etc.	Ten rupees
392		Opening, etc., without licence a place for the disposal of the dead.	One hundred rupees
406	•••	Failure to comply with requisition to cleanse or disinfect building or article.	Ten rupees
410		Infected person carrying on occupation	Fifty rupees
414		Failure to close place of public entertainment.	One hundred rupees
417		Using water after prohibition	Fifty rupees

XXX XXX XXX

EXTRACT FROM THE KARNATAKA TOWN AND COUNTRY PLANNING ACT, 1961 (KARNATAKA ACT 11 OF 1963) XXX XXX XXX

73. Offences and penalties.- XXX

XXX XXX

shall, on conviction, be punished with imprisonment for a term which may extend to three months or with fine which may extend to five thousand rupees or with both and the Court shall, in such order of conviction, direct that if such contravention continues after the date of the order of conviction, a fine not exceeding two hundred and fifty rupees per

day for the period from which the contravention continued shall be recovered from the person so convicted:

XXX XXX XXX

- **76D.** Penalty for obstructing contractor or removing mark.- If any person,—
- (a) obstructs, or molests any person engaged or employed by the Board or any Planning Authority, or any person with whom the Board or the Planning Authority has entered into a contract, in the performance or execution by such person of his duty or of anything which he is empowered or required to do under this Act; or
- (b) removes any mark set up for the purpose of indicating any level or direction necessary to the execution of works authorised under this Act, he shall be punishable with fine which may extend to two months.

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EXTRACT FROM THE KARNATAKA INDUSTRIES (FACILITATION) ACT, 2002 (KARNATAKA ACT 45 OF 2003)

19. Penalty.- XXX XXX XXX

(2) Any manufacturing industry or enterprise which fails to comply with the conditions specified in the undertaking or the self certification given to the nodal agency while applying for acknowledgement certificate or for violating any clause in the applicable Act or rule, while implementing the industrial projects, shall on conviction be punishable with fine which may extend to one lakh rupees for the first offence and for the second and subsequent offence, with fine which may extend to two lakh rupees. In addition, the departments concerned shall initiate penal action under respective Acts.

XXX XXX XXX

(Provisionally admitted)

KARNATAKA LEGISLATIVE ASSEMBLY (16th ASSEMBLY) SEVENTH SESSION

Amendments to the Karnataka Decriminalisation (Amendment of Provisions) Bill, 2025 (L.A. Bill No.59 of 2025), By Shri M. B. Patil, Minister for Large and Medium Industries, Infrastructure Development.

I hereby give notice of my intention to move the following amendment to the Karnataka Decriminalisation (Amendment of Provisions) Bill, 2025 (L.A. Bill No.59 of 2025), namely:-

Clause-4

In the said Bill, in clause 4, in sub-clause (3) for the words "or both and with fine which may extend to rupees ten thousand for the first offence, for second offence rupees twenty thousand and for third offence rupees thirty thousand", the words "and with fine which may extend to rupees thirty thousand" shall be substituted.

M.K.VISHALAKSHI Secretary